# THE OZONE DEPLETING SUBSTANCES (REGULATION AND CONTROL) RULES, 2000<sup>1</sup>

In exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986, the Central Government hereby makes the following rules for regulating ozone depleting substances, namely:—

- Short title and commencement.—(1) These rules may be called the Ozone Depleting Substances (Regulation and Control) Rules, 2000.
- (2) They shall come into force on the date<sup>2</sup> of their publication in the Official Gazette.
  - 2. Definitions.—In these rules, unless the context otherwise requires,—
    - (a) "Act" means the Environment (Protection) Act, 1986 (29 of 1986);
    - (b) "authority" means an authority mentioned in columns (4) and (6) of Schedule V;
    - (c) "base level' means the quantity of ozone depleting substance produced or consumed, as the case may be, in the year or average of the years listed in column (3) of Schedule II and Schedule III;
    - (d) "consumption" with respect to any ozone depleting substance means the amount of that substance produced in India in addition to the amount imported, less the amount exported <sup>3</sup>[and the amount used as feedstock substance which is used entirely in the manufacture of other chemicals, with negligible emissions, if any;]
    - (e) "calculated level of production, sale, import or export", as the case may be, means level determined by multiplying quantity of the ozone depleting substance by its ozone depleting potential specified in column (5) of Schedule I;
    - (f) "calculated level of consumption" shall be determined by adding together, calculated levels of production and imports and subtracting calculated level of exports;
    - (g) "Group" means collection of one or more ozone depleting substances as specified in column (4) of Schedule I;
    - (h) "manufacture" in relation to any ozone depleting substance includes—
      - (i) any process or part of a process for making, altering, finishing, packing, labelling, blending or otherwise <sup>4</sup>[treating of any ozone depleting substance] with a view to sell, distribute or use but does not include the repacking or breaking up of any ozone depleting substance in the ordinary course of retail business; and
      - (ii) any process in which a preparation containing ozone depleting substance is formulated;

<sup>1.</sup> Vide S.O. 670(E), dated 19th July, 2000, published in the Gazette of India, Extra., Pt. II, Sec. 3(ii), dated 19th July, 2000.

<sup>2.</sup> Came into force on 19-7-2000.

<sup>3.</sup> Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

<sup>4.</sup> Subs. by S.O. 996(E), dated 27th August, 2003 (w.e.f. 29-8-2003).

(i) "ozone depleting substance" means the ozone depleting substances specified in column (2) of Schedule I, whether existing by itself or in a mixture, excluding any such substance or mixture (blend) which is in a manufactured product other than a container used for the transportation or storage of such substance;

(i) "parties" means, unless the text otherwise indicates, parties to the

protocol [and parties to the amendments thereof];

(k) "pre-shipment applications" are those treatments applied directly preceding and in relation to export, to meet the phytosanitary or sanitary requirements of the importing country or existing phytosanitary or sanitary requirements of the exporting country;

(1) "production" in relation to any ozone depleting substance means the manufacture of an ozone depleting substance from any raw material

or feedstock chemicals, but does not include—

 (i) the manufacture of a substance that is used and entirely consumed (except for trace quantity) in the manufacture of other chemicals; or

(ii) quantities which are produced incidentally in the manufacture of other chemical substances; or

(iii) quantities which are recycled or reused; or .

(iv) quantities which are destroyed by technologies to be specified by the Central Government;

<sup>2</sup>[(m) "Protocol" means the Montreal Protocol on Substances that Deplete the Ozone Layer, adopted on 16th September, 1987 as amended from time to time;]

(n) "quarantine applications", with respect to Group VIII of Schedule I ozone depleting substance, are treatments to prevent the introduction, establishment and or spread of quarantine pests (including diseases), or to ensure their control as specified by the Central Government;

(o) "recovery" means collection and storage of ozone depleting substances from machinery, equipment, or containment vessel during

servicing or prior to disposal;

 (p) "reclamation" means reprocessing and upgrading of a recovered ozone depleting substance through such methods as filtering, drying, distillation and, or chemical treatment in order to restore the substance to a specified standard of performance;

(q) "Schedule" means a Schedule annexed to these rules.

3. Regulation of production and consumption of ozone depleting substances.—(1) No person shall produce or cause to produce any ozone depleting substance after the date specified in column (5) of Schedule V unless he is registered with the authority specified in column (4) of that Schedule:

Provided that for the twelve month period commencing on the date specified in column (6) of Schedule II, and in each twelve month period thereafter, no person shall produce or cause to be produced any group of ozone depleting substances in excess of the corresponding percentage of his calculated base level

Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

Subs. by S.O. 1033(E), dated 13th March, 2014, for clause (m) (w.e.f. 4-4-2014). Clause (m), before substitution, stood as under:

<sup>&</sup>quot;Protocol" means the Montreal Protocol on Substances that Deplete the Ozone Layer, adopted on 16th September, 1987;".

of production specified in column (4) of that Schedule [excluding the substances which is for the use of as feedstock in the manufacture of other chemicals, with negligible emissions, if any]:

Provided further that calculated level of consumption of such substances in India shall, as a percentage of calculated level of consumption in base years does

not exceed the number specified in column (5) of Schedule II.

<sup>2</sup>[(2) Production and consumption of ozone depleting substances specified in column (4) of Schedule I except Group VI have been prohibited from the date of commencement of the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 for all applications excluding the substances which are for use as feedstock in the manufacture of other chemicals, with negligible emissions, if any;]

<sup>2</sup>[(2A) Production and consumption of Group VIII substances specified in column (4) of Schedule I have been prohibited except for use in quarantine and pre-shipment applications from the date of commencement of the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014;]

<sup>2</sup>[(2B) No person shall produce or cause to produce ozone depleting substances specified as Group VI in column (4) of Schedule I during the period from the date of commencement of the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 to the 1st January, 2040 in excess of the corresponding percentages of the baseline specified in column (4) of Schedule II and the consumption of such substances in India as a percentage of calculated level of consumption in base year does not exceed the number specified in column (5) of that Schedule.]

<sup>2</sup>[(2C) The producers of Group VI substances shall not supply to the domestic market quantities in excess of the quota orders issued by the Ozone Cell, Ministry of Environment and Forests to cover the entire domestic requirement of HCFC-22 for non-feedstock application and in the event of shortfall in domestic production of HCFC-22, the Central Government shall allow import of HCFC-22 within the consumption control quantity as per the market requirements and

subject to actual user conditions.]

<sup>3</sup>[(3) A person having received financial assistance from the Multilateral Fund in accordance with articles 10 and 10A of the protocol to which the Central

Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

2. Subs. by S.O. 1033(E), dated 13th March, 2014, for sub-rule (2) (w.e.f. 4-4-2014). Sub-

rule (2), before substitution, stood as under:

"(2) No person shall produce or cause to produce ozone depleting substances specified as Group I and Group III in column (4) of Schedule I during the period from 1st August, 2000 to 1st January, 2010 in excess of the quantity specified in column (4) of Schedule III and the calculated level of consumption of such substances in India shall as a percentage of calculated level of consumption in base year does not exceed the number specified in column (5) of that Schedule.".

3. Subs. by S.O. 1561(E), dated 18th September, 2007, for sub-rules (3) and (4) (w.e.f. 18-9-2007).

Sub-rules (3) and (4), before substitution, stood as under:

"(3) A person having received financial assistance from the Multilateral Fund in accordance with Articles 10 and 10A of the protocol to which the Central Government is a party for gradual reduction of production of ozone depleting substances specified as Group I and Group III in column (4) of Schedule I shall, limit the production of ozone depleting substances as specified in Group I and Group III in column (4) of Schedule I in each year from 1st August, 2000 to 1st January, 2010 to quantities specified, in column (4) for each year given in column (6) of Schedule III as per the agreement approved, by the Executive Committee of the Multilateral Fund.

(4) In order to implement the agreement, referred to in sub-rule (3), the Central Government shall introduce implementation, modalities, such as, quota system for producing Chlorofluorocarbons and the non-compliance with such modalities shall result in

consequential penalties laid out in the agreement.".

Government is a party for gradual reduction of production and consumption of ozone depleting substances—

- (i) specified as Group I and Group III in column (4) of Schedule I shall, limit the production of ozone depleting substances as specified in column (4) of Schedule III;
- (ii) specified as Group IV in column (4) of Schedule I shall limit the production and consumption of ozone depleting substance specified in columns (4) and (5) of Schedule II;
- (iii) <sup>1</sup>[specified as Group I and Group III] in column (4) of Schedule I shall limit the consumption of ozone depleting substance as specified in column (5) of Schedule III, in each year from 1st August, 2000 to 1st January, 2010 to quantities specified in column (4) for each year given in column (6) of Schedule III as per the agreement approved by the Executive Committee of the Multilateral Fund.
- <sup>2</sup>[(iv) specified as Group VI in column (4) of Schedule I shall limit the production and consumption of ozone depleting substances as specified in column (4) and (5) respectively of Schedule II, from the date of commencement of the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 to 1st January, 2040 to the corresponding percentages of the baseline specified in column (4) for the years given in column (6) of Schedule II as per the agreement approved by the Executive Committee of the Multilateral Fund.]
- <sup>3</sup>[(4) In order to comply with the phase out targets of production and consumption of ozone depleting substances as per the Montreal Protocol Schedule referred in sub-rules (2) and (3), the Central Government shall introduce implementation modalities, such as quota system for production and consumption of Group VI substances for non-feedstock applications and monitoring and reporting system for all feedstock applications including use of Carbon tetrachloride.]
- 4. Prohibition on export to or import from countries not specified in Schedule VI.—No person shall import or cause to import from or export or cause to export to, any country not specified in Schedule VI any ozone depleting substance after the commencement of these rules.

Subs. by S.O. 1033(E), dated 13th March, 2014, for "specified as Group I and Group II" (w.e.f. 4-4-2014).

<sup>2.</sup> Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

Subs. by S.O. 1033(E), dated 13th March, 2014, for sub-rule (4) (w.e.f. 4-4-2014).
 Earlier sub-rule (4), was substituted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007). Sub-rule (4), before substitution by S.O. 1033(E), dated 13th March, 2014, stood by under:

<sup>&</sup>quot;(4) In order to implement the agreement, referred to in sub-rule (3), the Central Government shall introduce implementation modalities, such as quota system for production and consumption of chlorofluorocarbons and carbon tetrachloride for non-feedstock use and verification system for feedstock application, and non-compliance with such modalities shall result in consequential penalties laid down in the said agreements."

5. Ozone depleting substances are to be exported to or imported from countries specified in Schedule VI under a licence.—1[(1) No person shall import or cause to import from or export or cause to export to any country not specified in Schedule VI, any ozone depleting substances including blends or mixtures of ozone depleting substances unless he is registered with the authority specified in column (4) of Schedule V and obtains a licence issued by the

authority.

(2) No licence shall be issued under sub-rule (1) unless the said authority is satisfied that the grant of licence shall not cause calculated level of consumption of that group of ozone depleting substances 2[\*\*\*] in the relevant twelve month period, as a percentage of corresponding calculated consumption in base years, to exceed the number specified in column (5) of Schedule II 3[and Schedule III. Issuance of licence for import and export is prohibited for Group I, Group II, Group III, Group IV and blends containing ozone depleting substances including Group VI substances specified in column (4) of Schedule I from the date of commencement of the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 except recovered, recycled and reclaimed ozone depleting substances or for Essential Use Nominations (EUN) if any or ozone depleting substances for destruction or for feedstock applications. From the date of commencement of the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 until the 1st January, 2040, licence for export of HCFC-22 in Group VI shall be permitted to the extent of the difference between the production and domestic supply volumes.]

I(2A) Issuance of licence for import of pre-blended polyols containing Group VI substances specified in column (4) of Schedule I is prohibited from the date of commencement of the Ozone Depleting Substances (Regulation and

Control) Amendment Rules, 2014.]

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(4) The calculated base level of consumption and the calculated base level of production for India as a whole for each group of ozone depleting substances

shall be notified by the Central Government.

Regulation of the sale of ozone depleting substances.—(1) No person shall either himself or by any other person on his behalf or enterprise sell, stock or exhibit for sale or distribute any ozone depleting substance after the date specified in column (5) of Schedule V unless he is registered with the authority specified in column (4) of that Schedule:

2. The words "except Group I and Group III given in column (4) of Schedule I" omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

3. Added by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

4. Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

5. Sub-rule (3) omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007). Sub-rule (3), before omission, stood as under:

"(3) No licence shall be issued under sub-rule (1) unless the said authority is satisfied that the grant of licence shall not cause calculated level of consumption of ozone depleting substance given in Group 1 and Group III in column (4) of Schedule 1 in the relevant twelve months period as specified in column (6) of Schedule III, as a percentage of calculated consumption in base years to exceed the number specified in column (5) of that Schedule.

Subs. by S.O. 1033(E), dated 13th March, 2014, for sub-rule (1) (w.e.f. 4-4-2014). Sub-rule (1), before substitution, stood under:

<sup>&</sup>quot;(1) No person shall import or cause to import from or export or cause to export to, any country specified in Schedule VI, any ozone depleting substance unless he obtains a licence issued by the authority.".

Provided that no person or enterprise shall sell ozone depleting substances specified in column (3) of Schedule IV for activities specified in column (2) of that Schedule unless the person engaged in that activity has got himself registered with the authority and has given a declaration in accordance with these rules and the person selling ozone depleting substances has verified particulars of the registration given in the declaration with the certificate of registration as per procedure specified in Part II of Schedule XII:

Provided further that after the date specified in column (4) of Schedule IV, no person or enterprise shall sell, stock, distribute or exhibit or cause to be sold, stocked, distributed or exhibited ozone depleting substances specified in column

(3) for activities specified in column (2) of that Schedule.

(2) No person shall either himself or by any person on his behalf, or enterprise sell, stock or exhibit for sale or distribute any ozone depleting substance to any person or enterprise who has informed the Central Government that he or that enterprise shall not use the specified ozone depleting substances in manufacturing or other activities after the date specified by such person or as the case may be, the enterprise.

(3) The Central Government shall notify the list of persons, ozone depleting

substances and dates informed to it under sub-rule (2).

7. Regulation on the purchase of ozone depleting substances.—No person shall either himself or by any person on his behalf or enterprise, purchase ozone depleting substances specified in column (3) of Schedule IV from any person for making stock or for using such ozone depleting substances for activities specified in column (2) of that Schedule unless he has given the declaration specified in Part I of Schedule XII to the seller of such substances within the time period specified in serial number 4 of column (5) of Schedule V.

8. Regulation on the use of ozone depleting substance.—(1) No person or enterprise shall engage in any activity specified in column (2) of Schedule IV that uses ozone depleting substances specified in column (3) of that Schedule after the date specified in column (5) of Schedule V unless he is registered with the

authority specified in column (4) of that Schedule.

(2) No person shall engage in any activity specified in column (2) of Schedule IV using ozone depleting substances specified in column (3) of that Schedule after the date specified in column (5) of Schedule V unless the products are labelled to indicate the ozone depleting substance they contain.

(3) No person shall engage in any activity specified in column (2) of Schedule IV using ozone depleting substances specified in column (3) after the date

specified in column (4) of that Schedule.

(4) No person shall engage in any activity specified in column (2) of Schedule IV without using label indicating absence of use of ozone depleting substance mentioned in column (3) after the date specified in column (4) of that Schedule.

(5) A person, having received financial and technical assistance from the Multilateral Fund in accordance with the Articles 10 and 10A of the Montreal Protocol on Substances that Deplete the Ozone Layer, to which the Central Government is a party for phasing out of ozone depleting substances specified in column (2) of Schedule II [and Schedule III] used in activities specified in column (2) of Schedule IV, either himself or by any person on his behalf or

<sup>1.</sup> Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

through any enterprise, shall not engage in such activity as specified in column (2) of Schedule IV using ozone depleting substances specified in column (3) of the Schedule, after the date of completion of the conversion work or signing of the Handing Over Protocol, or the submission of the completion report to change from ozone depleting substance technology to non-ozone depleting substance technology and the said date be registered with the authority specified in column

(4) of the Schedule V.
(6) Any person or enterprise having received, financial assistance from the Multilateral Fund in accordance with the Articles 10 and 10A of the Montreal Protocol on Substances that Deplete the Ozone Layer shall submit an affidavit or declaration with the authority specified in column (4) of Schedule V stating that replaced equipment, resulted from completion of conversion process from ozone depleting substance technology to non-ozone depleting substance technology, have been destroyed, dismantled, rendered unusable and that no ozone depleting substance should be used after the date of the completion of project and the said date be registered with the authority specified in the column (4) of the Schedule V.

9. Prohibition on new investments with ozone depleting substances.—
(1) No person shall establish or expand or cause to establish or expand any manufacturing facility for production of any ozone depleting substance after the

date specified in column (7) of Schedule II and Schedule III.

(2) No person shall establish or expand or cause to establish or expand any manufacturing facility, with a view to manufacturing products which contain, or are made with, any ozone depleting substance after the date specified in column (8) of Schedule II and Schedule III.

<sup>1</sup>[(2A) The provisions of sub-rules (1) and (2) of this rule shall not apply to any ozone depleting substance which is produced for the use of as feedstock in

the manufacturing of other chemicals, with negligible emissions, if any.]

(3) A person having received financial and technical assistance from the Multilateral-Fund in accordance with the Articles 10 and 10A of the Montreal Protocol on Substances that Deplete the Ozone Layer for phasing out of ozone depleting substances specified in column (2) of Schedule II <sup>2</sup>[and Schedule III] used in activities specified in column (2) of Schedule IV to which the Central Government is a party, shall not establish or expand or cause to establish or expand the manufacturing facility for production of any ozone depleting substance or with a view to manufacturing products which contain or are made with any ozone depleting substances after the approval of the project for conversion and date of completion of the conversion work from the ozone depleting substance technology to non-ozone depleting substance technology.

10. Regulation of import, export and sale of products made with or containing ozone depleting substances.—(1) No person shall import or cause to import any product specified in column (2) of Schedule VII which are made with or contain ozone depleting substances specified in column (3) after the date specified in column (4) of that Schedule unless he obtains a license issued by the

authority:

Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

<sup>2.</sup> Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

1 Provided that no person shall import or cause to import any product specified in column (2) of Schedule VII which are made with or contain ozone depleting substances as listed in Group I, Group II and Group III in Schedule I from the date of commencement of the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2007:

Provided further that such products] which do not contain such ozone depleting substances shall carry a label to that effect before its import is allowed

after the date specified in column (4) of Schedule VII.

<sup>2</sup>[(1A) Import of air-conditioning and refrigeration equipments and other products containing Group VI substances is prohibited from the 1st July, 2015.]

(2) No person or enterprise shall export or cause to export any product specified in column (2) of Schedule VII unless such product carries a label specifying whether or not the product has been made with or contains, as the case may be, ozone depleting substances specified in column (3) of that Schedule, after the date specified in column (5) of that Schedule.

(3) No person shall either himself or by any other person or enterprise on his behalf sell, stock or exhibit for sale or distribute any product resulting out of activities, or provide services, specified in column (2) of Schedule IV using ozone depleting substances specified in column (3) after the date specified in column (4)

of that Schedule.

11. Regulation on reclamation and destruction of ozone depleting substances.—(1) No person shall reclaim or cause to reclaim any ozone depleting substance after the date specified in column (5) of Schedule V unless he has registered with the authority specified in column (4) of that Schedule.

<sup>2</sup>[(1A) Import of air-conditioning and refrigeration equipments and other products containing Group VI substances is prohibited from the 1st July, 2015.]

(2) No person shall destroy or cause to destroy any ozone depleting substance after the date specified in column (5) of Schedule V unless he has registered with the authority specified in column (4) of that Schedule.

12. Regulation on manufacture, import and export of compressors.—No person shall manufacture, import or export compressors after the date specified in column (5) of Schedule V unless he has registered with the authority specified

in column (4) of that Schedule.

13. Procedure for registration, cancellation of registration and appeal against such orders.—(1) The procedure for registration and conditions of registration under various provisions of these rules shall be as specified in Schedule IX.

(2) The registering authority shall not register if he is not satisfied that the

procedure for registration or conditions of registration are fulfilled.

(3) The registering authority shall cancel the registration if he is satisfied that

condition(s) of registration has (have) been violated.

(4) The registering authority shall give the concerned person an opportunity of being heard before passing orders under sub-rules (2) and (3) and the orders shall be made in writing.

(5) An appeal against an order of the registering authority shall lie with the authority specified in column (6) of Schedule V within thirty days of

communication of such order.

2. Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

<sup>1.</sup> Subs. by S.O. 1561(E), dated 18th September, 2007, for "Provided that such products" (w.e.f.

<sup>2</sup>[(8) Every application for registration or renewal of registration under these rules shall be disposed of within sixty days from the date of receipt of such complete application by the authority specified in column (4) of Schedule V.

(9) The concerned registering authority specified in column (4) of Schedule v shall decide the issue fo cancellation of any registration granted under these rules within sixty days from the date of service of the show cause notice given by him to the registration holder.]

14. Monitoring and reporting requirements.—(1) Every person who produces, imports, exports or sells any ozone depleting substance shall maintain records and file reports in the manner specified in Part I of Schedule X.

<sup>3</sup>[(1A) Every person who uses ozone depleting substances as feedstock in the manufacture of other chemicals, with negligible emissions, if any shall maintain records and file reports in the manner specified in Part I of the Schedule X.]

(2) Every person stocking or purchasing any ozone depleting substance for use in activities specified in column (2) of Schedule IV shall maintain records and file reports in the manner specified in Part II of Schedule X.

(3) Every person who has received technical or financial assistance from any international organisation or any financial assistance, which includes concession or exemption from payment of duties, from the Central Government, shall maintain records and file reports in the manner specified in Part III of Schedule X and the list of such persons shall be notified by the Central Government.

(4) Every person who has facility to reclaim an ozone depleting substance shall maintain records and file reports in the manner specified in Part IV of Schedule X.

(5) Every person who has facility to destroy any ozone depleting substance shall maintain records and file reports in the manner specified in Part V of

Schedule X. (6) Every person who manufactures, imports, exports or sells compressors shall maintain records and file reports in the manner specified in Part VI of Schedule X.

(7) The records maintained in accordance with the above sub-rules shall be made available for inspection as specified in Part VII of Schedule X.

15. Exemption.—4[(1) Nothing contained in these rules except reporting and monitoring shall apply to applications or circumstances specified in Schedule VIII.]

<sup>1.</sup> Sub-rules (6) and (7) omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007). Sub-rules (6) and (7), before omission, stood as under:

<sup>&</sup>quot;(6) The registration shall be valid for the period specified in Schedule IX and its renewal shall be necessary.

<sup>(7)</sup> The procedure for and conditions of renewal of registration shall be the same as applicable to registration.".

<sup>2.</sup> Ins. by S.O. 996(E), dated 27th August, 2003 (w.r.e.f. 29-2-2003).

<sup>3.</sup> Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

Subs. by S.O. 1033(E), dated 13th March, 2014 for sub-rule (1) (w.e.f. 4-4-2014). Sub-rule (1), before substitution, stood as under:

<sup>&</sup>quot;(1) Nothing contained in these rules shall apply to applications or circumstances specified in Schedule VIII.".

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### SCHEDULE I

[See rules 2(e), (n), 3(2) and (3), 5(3)]

## LIST OF OZONE DEPLETING SUBSTANCES

5.No.	Name of Ozone Depleting Substance	Chemical Composition of Substance	Ozone Depleting Group	Ozone Depleting Potential	
(1)	(2)	(2) (3)		(5)	
1.	CFC-11	Trichlorofluoromethane (CFCl <sub>3</sub> )	I	1.0	
2.	CFC-12.	Dichlorodifluoromethane (CF <sub>2</sub> Cl <sub>2</sub> )	1	1.0	
3.	CFC-113	Trichlorotrifluoroethane $(C_2F_3CI_3)$	Ï	0.8	
4.	CFC-114	Dichlorotetrafluoroethane (C <sub>2</sub> F <sub>4</sub> Cl <sub>2</sub> )	I	1.0	
5.	CFC-115	Chloropentafluoroethane (C <sub>2</sub> F <sub>5</sub> Cl)	1	0.6	
6.	Halon-1211	Bromochlorodifluoromethane (CF <sub>2</sub> BrCl)	п	3.0	
7.	Halon-1301	Bromotrifluoromethane (CF <sub>3</sub> Br)	п	10.0	
8.	Halon-2402	Dibromotetrafluoroethane (C <sub>2</sub> F <sub>4</sub> Br <sub>2</sub> )	п	6.0	
9.	CFC-13	Chlorotrifluoromethane (CF <sub>3</sub> Cl)	ш	1.0	
10.	CFC-111	Pentachlorofluoroethane (C <sub>2</sub> FCl <sub>5</sub> )	ш	1.0	
11.	CFC-112	Tetrachlorodifluoroethane (C <sub>2</sub> F <sub>2</sub> Cl <sub>4</sub> )	ш	1.0	
12.	CFC-211	Heptachlorofluoropropane (C <sub>3</sub> FCl <sub>7</sub> )	ш	1.0	
13.	CFC-212	Hexachlorodifluoropropane (C <sub>3</sub> F <sub>2</sub> C1 <sub>6</sub> )	. 11	1.0	
14.	CFC-213	Pentachlorotrifluoropropane (C <sub>3</sub> F <sub>3</sub> Cl <sub>5</sub> )	ш	1.0	
15.	CFC-214	Tetrachlorotetrafluoropropane III (C <sub>3</sub> F <sub>4</sub> Cl <sub>4</sub> )		1.0	
16.	CFC-215	Trichloropentafluoropropane (C <sub>3</sub> F <sub>5</sub> Cl <sub>3</sub> ).	ш	1.0	
17.	CFC-216	Dichlorophexafluoropropane $(C_3F_4Cl_1)$	ш	1.0	

(1)	(2)	(3)	(4)	(5)
18.	CFC-217	Chloroheptafluoropropane (C,F-C1)	ш	1.0
19.	Carbon tetrachloride	Tetrachloromethane (CCL)	ľV	11
20.	Methyl chloroform	1, 1, 1-Trichloroethane (C <sub>3</sub> H <sub>3</sub> Cl <sub>3</sub> )	V	0.1
21.	HCFC-21	Dichlorofluoromethane (CHFCl <sub>2</sub> )	VI	0.04
22.	HCFC-22	¹[Chlorodifluoromethane (CHF₂Cl)]	VI	0.055
23.	HCFC-31	Chlorofluoromethane (CH <sub>2</sub> FC1)	VI	0.02
24.	HCFC-121	Tetrachlorodifluoroethane (C <sub>2</sub> HF <sub>2</sub> C1 <sub>4</sub> )	VI	0.04
25.	HCFC-122	Trichlorodifluoroethane (C <sub>2</sub> HF <sub>2</sub> C1 <sub>3</sub> )	VI	0.08
26.	HCFC-123	2, 2-dichloro-1, 1, 1-trifluoroethane (C <sub>2</sub> HF <sub>3</sub> Cl <sub>2</sub> )	VI	0.06
27.	HCFC-123a	1, 2-dichloro-1, 1, 2-trifluoroethane (CHC1 <sub>2</sub> CF <sub>3</sub> )	VI	0.02
28.	HCFC-124	2-chloro-1, 1, 1, 2-trifluoroethane (C <sub>2</sub> HF <sub>4</sub> Cl)	VI	0.04
29.	HCFC-124a	2-chloro-1, 1, 2, 2-trifluoroethane (CHFCICF <sub>3</sub> )	VI	0.022
30.	HCFC-131	Trichlorofluoroethane (C <sub>2</sub> H <sub>2</sub> FC1 <sub>3</sub> )	VI	0.05
31.	HCFC-132	Dichlorodifluoroethane (C <sub>2</sub> H <sub>2</sub> F <sub>2</sub> C1 <sub>2</sub> )	VI	0.05
32.	HCFC-133	Chlorotrifluoroethane (C <sub>2</sub> H <sub>3</sub> F <sub>3</sub> Cl)	VI	0.06
33.	HCFC-141	Dichlorofluoroethane (C <sub>2</sub> H <sub>3</sub> FCl <sub>2</sub> )	VI	0.07
34.	HCFC-14lb	1, 1-dichloro-1-fluoroethane	VI	0.11
35.	HCFC-142	(CH <sub>3</sub> CFC1 <sub>2</sub> ) Chlorodifluoroethane	VI	0.07
36.	HCFC-142b	(C <sub>2</sub> H <sub>3</sub> F <sub>2</sub> Cl) 1-chloro-1, 1-difluoroethane (CH <sub>3</sub> CF <sub>2</sub> C1)	VI	0.065

Subs. by S.O. 1561(E), dated 18th September, 2007, for "Dichlorodifluoromethane (CF<sub>2</sub>CL<sub>2</sub>)" (w.e.f. 18-9-2007).

(1)	(2)	(3)	(4)	(5)
37.	HCPC-151	Chlorofluoroethane (C <sub>2</sub> H <sub>4</sub> FCI)	VI	0.005
38.	HCFC-221	Hexachlorofluoropropane (C <sub>3</sub> HFC1 <sub>4</sub> )	VI	0.07
<b>39</b> .	HCFC-222	Pentachlorodifluoropropane	VI	0.09
40.	HCFC-223	Tetrachlorotrifluoropropane (C <sub>3</sub> HF <sub>3</sub> CL)	VI	0.08
41.	HCFC-224	Trichlorotetrafluoropropane (C <sub>3</sub> HF <sub>4</sub> Cl <sub>3</sub> )	VI	0.09
42.	HCFC-225	Dichloropentafluoropropane (C <sub>3</sub> HF <sub>5</sub> Cl <sub>2</sub> )	VI	0.07
43.	HCFC-225ca	1,3-dichloro-1,2,2,3,3-pentafluoropropane (CF <sub>3</sub> CF <sub>2</sub> CHC1 <sub>2</sub> )	VI	0. 025
44.	HCFC-225cb	1-3-dichloro-1,2,2,3,3-pentafluoropropane (CF <sub>2</sub> CICF <sub>2</sub> CHClF)	VI	0,033
45.	HCFC-226	Chlorohexafluoropropane (C <sub>3</sub> HIF <sub>6</sub> CI)	VI	0.10
46.	HCFC-231	Pentachlorofluoropropane (C <sub>3</sub> H <sub>2</sub> FCl <sub>5</sub> )	VI	0.09
47.	HCFC-232.	Tetrachlorodifluoropropane $(C_3H_2F_2CL)$	VI	0.10
48.	HCFC-233	Trichlorotrifluoropropane (C <sub>3</sub> H <sub>2</sub> F <sub>3</sub> Cl <sub>3</sub> )	VI	0.23
49.	HCFC-234	Dichlorotetrafluoropropane $(C_3H_2F_4Cl_2)$	VI	0.28
50.	HCFC-235	Chloropentafluoropropane $(C_3H_2F_5C1)$	VI	0.52
51.	HCFC-241	Tetrachlorofluoropropane (C <sub>3</sub> H <sub>3</sub> FCL)	VI	0.09
52.	HCFC-242	Trichlorodifluoropropane $(C_3H_3F_2Cl_3)$	VI VI	0.12
53.	HCFC-243	Dichlorotrifluoropropane (C,H,F,C1 <sub>2</sub> )	VI	0.14
54.	HCFC-244	Chlorotetrafluoropropane (C <sub>3</sub> H <sub>3</sub> F <sub>4</sub> Cl)	VI	0.01
55.	HCFC-251	Trichlorofluoropropane (C <sub>3</sub> H <sub>4</sub> FC1 <sub>3</sub> )	VI	0.04
56.	HCFC-252	Dichlorodifluoropropane		

# The Ozone Depleting Substances (Regulation and Control) Rules, 2000

1)	(2)	(3)	(4)	(5)
.,	(-/	(C <sub>3</sub> H <sub>4</sub> F <sub>2</sub> Cl <sub>2</sub> )		
57.	HCFC-253	Chlorotrifluropropane	VI	0.03
58.	HCFC-261	(C <sub>3</sub> H <sub>4</sub> F <sub>3</sub> Cl) Dichlorofluoropropane	VI	0.02
		(C <sub>3</sub> H <sub>6</sub> FCl <sub>2</sub> )	VI	0.02
59.	HCFC-262	Chlorodifluoropropane (C <sub>3</sub> H <sub>5</sub> F <sub>2</sub> Cl)	VI	0.03
60.	HCFC-271	Chlorofluoropropane (C <sub>3</sub> H_FCI)	**	
61.	BFC-21B2	Dibromofluoromethane	VII	1.00
62.	HBFC-22B1	(CHFBr <sub>2</sub> ) Bromodifluoromethane	VII	0.74
		(CHF <sub>2</sub> Br )  Bromofluoromethane	VII	0.73
63.		(CH <sub>2</sub> FBr)	VII	0.8
64.		Tetrabromofluoroethane (C <sub>2</sub> HFBr <sub>4</sub> )		
65.		Tribromodifluoroethane $(C_1HF_2Br_3)$	VII	1.8
<del>66</del> .	HBFC-123B2 HBFC-123aB2.	Dibromotrifluoroethane (C <sub>2</sub> HF <sub>3</sub> Br <sub>2</sub> )	VII	1.6
67.	HBFC-124B1	Bromotetrafluoroethane (C <sub>2</sub> HF <sub>4</sub> Br)	VII	1.2
68.		Tribromofluoroethane (C <sub>3</sub> H <sub>3</sub> FBr <sub>3</sub> )	VII	1.1
69		Dibromodifluoroethane (C <sub>2</sub> H <sub>2</sub> F <sub>1</sub> Br <sub>2</sub> )	VII	1.5
70		Bromotrifluoroethane (C <sub>3</sub> H <sub>2</sub> F <sub>3</sub> Br)	VII	1.6
71.		Dibromofluoroethane (C <sub>3</sub> H <sub>3</sub> FBr <sub>2</sub> )	VII	1.7
72.	HBFC-124B1	Bromodifluoroethane (C <sub>2</sub> H <sub>3</sub> F <sub>2</sub> Br)	VII	1.1
73.	HBFC-124B1	Bromofluoroethane (C <sub>2</sub> H <sub>4</sub> FBr)	VII	0.1
74.		Haxabromofluoropropane (C <sub>3</sub> HFB <sub>4</sub> )	VII	1.5
<b>75</b> .		Pentabromodifluoropropane (C <sub>3</sub> HF <sub>2</sub> Br <sub>5</sub> )	VII	1.9
76.		Tetrabromofluoropropane	VII	1.8

(2)	(3)	(4)	(5)
	$(C_3HF_3Br_4)$		
77.	Tribromotetrafluoropropane (C <sub>3</sub> HF <sub>4</sub> Br <sub>3</sub> )	VII	2.2
78.	Dibromopentafluoropropane (C <sub>3</sub> HF <sub>5</sub> Br <sub>2</sub> )	VII	2.0
79.	Bromohaxafluoropropane (C <sub>3</sub> HF <sub>6</sub> Br)	VII	3.3
80.	Pentabromofluoropropane $(C_3H_2FBr_5)$	VII	1.9
81.	Tetrabromodifluoropropane $(C_3H_2F_2Br_4)$	VII	2.1
82.	Tribromotrifluoropropane (C <sub>3</sub> H <sub>2</sub> F <sub>3</sub> Br <sub>3</sub> )	VII	5.6
83.	Dibromotetrafluoropropane (C <sub>3</sub> H <sub>2</sub> F <sub>4</sub> Br <sub>2</sub> )	VII	7.5
84.	Bromopentafluoropropane (C <sub>3</sub> H <sub>2</sub> F <sub>5</sub> Br)	VII	1.4
85.	Tetrabromofluoropropane (C <sub>3</sub> H <sub>3</sub> FBr <sub>4</sub> )	VII	1.9
86.	Tribromodifluoropropane $(C_3H_3F_2Br_3)$	VII	3.1
87.	Dibromotriflyoropropane $(C_3H_3F_3Br_2)$	VII	2.5
88.	Bromotetrafluoropropane (C <sub>3</sub> H <sub>3</sub> F <sub>4</sub> Br)	VII	4.4
89.	Tribromofluoropropane (C <sub>3</sub> H <sub>4</sub> FBr <sub>3</sub> )	VII	0.3
90.	Dibromodifluoropropane (C <sub>3</sub> H <sub>4</sub> F <sub>2</sub> Br <sub>2</sub> )	VII	1.0
91.	Bromotrifluoropropane (C <sub>3</sub> H <sub>4</sub> F <sub>3</sub> Br)	VII	0.8
92.	Dibromofluoropropane (C <sub>5</sub> H <sub>5</sub> FBr <sub>2</sub> )	VII	0.4
93.	Bromodifluoropropane (C <sub>3</sub> H <sub>5</sub> F <sub>2</sub> Br)	VII	0.8
94.	Bromofluoropropane (C <sub>3</sub> H <sub>4</sub> FBr)	VII	0.7
95.	Methyl bromide Bromonethane (CH <sub>3</sub> Br)	VIII	0.6
1[96.	Bromochloromethane CH <sub>2</sub> BrCl	IX	0.12]

<sup>1.</sup> Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

## The Ozone Depleting Substances (Regulation and Control) Rules, 2000

#### SCHEDULE II

[See rules 2(c), 3(1), 5(2), 9]

## REGULATION ON PRODUCTION AND CONSUMPTION OF GROUP OF OZONE DEPLETING SUBSTANCES

S. No.	Name of Group of Ozone Sub- stances	Year(s) relating to base level	Maximum allowable production in a period of twelve months as percentage of calculated base level of Group as a whole	Maximum allowable consumption in a period of twelve months as percentage of calculated consumption of base years for Group as a whole	Date related to columns (4) and (5)	Ban on creating capacities for production of Ozone Depleting Substances	Ban on creating new capacities to manufacture products made with or containing Ozone Depleting Substances
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(1) 1(a)	П	1995-1997	'[100]	100	1-1-2002	Date on which these rules come into force	Date on which these rules come into force
(b)	п	1995-1997	1[50]	50	1-1-2005	-	-
(c)	П	1995-1997	0	0	1-1-2010	2	
2(a)	IV	1998-2000	'[15]	15	1-1-2005	Date on which these rules come into force	Date on which these rules come into force
(b)	IV	1998-2000	0	0	1-1-2010	1 <del></del>	-
3(a)	v	1998-2000	[100]	100	I-1-2003	Date on which these rules come into force	Date on which these rules come into force
<b>(b)</b>	V	1998-2000	1[70]	70	1-1-2005	-	-
(c)	v	1998-2000	1[30]	30	1-1-2010	-	-
(d)	v	1998-2000	0	0	1-1-2015	-	-
<sup>2</sup> [4(a)		2009-2010	100	100	1-1-2013	19-7-2000	Date on which the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 come into force
(b)	VI	2009-2010	90	90	1-1-2015	19-7-2000	Date on which the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 come into force

<sup>1.</sup> Subs. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

<sup>2.</sup> Subs. by S.O. 1033(E), dated 13th March, 2014, for Serial No. 4(a) and 4(b) (w.e.f. 4-4-2014).

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(c)	VI	2009-2010	65	65	1-1-2020	19-7-2000	Date on which the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 come into force
(d)	VI	2009-2010	32.5	32.5	1-1-2025	19-7-2000	Date on which the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 come into force
(e)	VI	2009-2010	2.5	2.5	1-1-2030	19-7-2000	Date on which the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 come into force
(f)	VI	2009-2010	0	0	1-1-2040	19-7-2000	Date on which the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 come into force.]
5.	VII	-	0	o		<sup>1</sup> [Date on which these rules come into force]	
6(a)	VIII	1995-1998	1[100]	100	1-1-2002	Date on which these rules come into force	
(b)	VIII	1995-1998	80	80	1-1-2005	-	
(c)	VIII	1995-1998	0	0	1-1-2015	-	1-1-2015
17.	IX			0**	=	Date on which the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2007 came into force.	Date on which the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2007 came into force.]

Freeze Year for production and consumption of Hydrochlorofluorocarbons (ozone depleting substance under Group VI) of Schedule I exemption.
with possible essential use exemption.
2015 is the base level for all Group VI substances

<sup>1.</sup> Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

## The Ozone Depleting Substances (Regulation and Control) Rules, 2000

## SCHEDULE III

[See rules 2(c), 3(2), (3), 5(3), 9(1) and (2)]

## REGULATION ON PRODUCTION AND CONSUMPTION OF GROUP I AND GROUP III OZONE DEPLETING SUBSTANCES

S No.	Name of Group of Ozone Depleting Substances	Year (s) relating to base level*	Maximum allowable production (MT) in a period of twelve months for Group as a whole	Maximum allowable consumpt in a perio of twelve months a percentag of calcula level of consumpt in base y for Group as a who	related to ion columns od (4) and (5) s te . ted ion ears	Ban on creating capacities for production of Ozone Depleting Substances	Ban on creating new capacities to manufacture products made with or containing Ozone Depleting Substances
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	1	1995-97	20,706	90%	31-12-2000	Date on	Date on
	ш	1998-2000				which these rules come into force	which these rules come into force
2.	I III	1995-97 1998-2000	18,824	83%	31-12-2001	Date on which these rules come into force	Date on which these rules come into force
3.	I III	1995-97 1998-2000	16,941	75%	31-12-2002	Date on which these rules come into force	Date on which these rules come into force
4.	I m	1995-97 1998-2000	15,058	66%	31-12-2003	Date on which these rules come into force	Date on which these rules come into force
5.	Ш	1995-97 1998-2000	13,176	58%	31-12-2004	Date on which these rules come into force	Date on which these rules come into force
6.	III I	1995-97 1998-2000	11,294	50%	31-12-2005	Date on which these rules come into force	Date on which these rules come into force
7.	Ш	1995-97 1998-2000	7,342	33%	31-12-2006	Date on which these rules come into force	Date on which these rules come into force
8.	I III	1995-97 1998-2000	3,389	15%	31-12-2007	Date on which these rules come into force	Date on which these rules come into force
9.	I III	1995-97 1998-2000	2,259	10%	31-12-2008	Date on which these rules come into force	Date on which these rules come into force

(1)	(2)	(3)			(4)		(5)	(e)
10.	I III		1995-97 1993-2000	1,130	10%	31-12-2009	Date on which these rules come into force	Date on which these rules come into force
11	Ш		1995-97 1993-2000	ž.	after	1-1-2010	Date on which these rules come into force	Date on which these rules come into force

<sup>·</sup> save for any Chlorofluorocarbon production/consumption that may be agreed by the parties to meet essential uses for India

#### SCHEDULE IV

[See rules 6(1), 7, 8(1), (2), (3), (4) and (5), 9(3), 10(3)]

#### REGULATION ON CONSUMPTION OF OZONE DEPLETING SUBSTANCES ON END USE BASIS

.No	Name of Activities	Name of Group of Ozone Depleting	[Phase-out Date]
		Substances	
(1)	(2)	(3)	(4)
1. M	anufacture of Aerosol products or	Group I	1-1-2003
Di	ressurised dispensers (excluding metered		
de	ose inhalers for medicinal purpose).		1.1.2003
2 M	lanufacture of Polyol for foam products	Group 1	1-1-2003
3 M	lanufacture of foam products including	Group I	1-1-2003
fo	am part of Domestic Refrigerator.	Group II	1-1-2001 **
4 M	lanufacture of Fire Extinguishers or Fire	Gioap u	
E	stinguishing Systems Janufacture of Mobile Air-Conditioners	Group I	1-1-2003
5 M	nd charging at Automobile industry	Strain 1	
ar	lanufacture of other Refrigeration and	Group I	1-1-2003
6 M	irconditioning products (excluding	<ul> <li>(10)</li> <l< td=""><td></td></l<></ul>	
	empressors)	60 YO WAT IAGO 1919A	
7. M	lanufacture of different products	Groups I, III, IV and V	1-1-2010
8 Se	ervicing of fire extinguishers and fire	Group II	1-1-2010**
C	tineuishing systems		1-1-2010
9 M	anufacture of Metered Dose inhalers for	Group I	1.1.2010
m	edicinal purposes.	Group VI	1-1-2015
410. (a	) Manufacture of domestic	Group VI	
2	refrigerators	Group VI	1-1-2015
(b	) Manufacture of continuous sandwich		
	panels	Group VI	1-1-2022
(¢	Manufacture of pre-blended polyuls	Group VI	1-1-2020
(0	Manufacture of all other foam		
	products including discontinuous		
10	sandwich panels Manufacture of air-conditioners	Group VI	1-1-2025
	Manufacture of other refrigeration	Group VI	1-1-2025
(4.4)	and air-conditioning products		
	(excluding compressors)	C 17	1-1-2025
(e	Manufacture of fire extinguisher or	Group VI	
	fire extinguishing systems	Crown VI	1-1-2025
th	Manufacture of all other equipments	Group VI	
	or products	Group VI	1-1-2040
(i)	Servicing of refrigeration and air-	Group	0.000 0.000 0.000 0.000
	conditioning equipment or products	Group VI	1-1-2040
(1)	Servicing of fire extinguisher and the		
	evtinomiching systems	Group VII	1-1-2015
11 U	se of methyl bromide except preshipment	**************************************	
ar 1	nd quarantine		

Except for essential use certified by the essential use panel.

Subs. by S.O. 1033(E), dated 13th March, 2014, for "Phase Out Date" (w.e.f. 4-4-2014).

<sup>2</sup> Subs. by S.O. 1033(E), dated 13th March, 2014, for Serial No. 10 (w.e.f. 4-4-2014)

<sup>3.</sup> The note marked asterisk (\*) omitted by S.O. 1033(E), dated 13th March, 2014 (well 4-4-2014) Earlier note was amended by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007)

### SCHEDULE V

[See rules 2(b), 3(1), 6(1), 7, 8(1), (2), (5) and (6), 11(1), (2), 12(1), 13(5)]

## LIST OF AUTHORITIES, THEIR FUNCTIONS AND LAST DATE FOR REGISTRATION

PART I .. VIII of Schedule 1

	Rule No.	Function	PART I eleting substances other than G Name of Authority	Last date of Registration	Name of Appellate Authority
_	12.5		(4)	(5)	(6)
1.	3(1)	Registration of producers of Ozone Depleting Substances	An officer not below the rank of a Deputy Secretary in the Ministry of Environment and Forests	'[Two years after commencement of the rules] '[except for the enterprises producing ozone depleting substances listed in Group of Schedule I for feedstock use: provided that the last date for registration of the enterprises producing ozone depleting substances listed in Group VI in column (4) of Schedule I shall be on or before the 31st December, 2030.]	t i+ i
2.	3, 4, 5, 10(1) *[***]	Licence to import/export of products made with or containing Ozone Depleting Substances and Ozone Depleting	Director General of Foreign Trade		_
<b>*</b> [3.	6(1)	Substances Registration of traders/dealers/wholesaler/sellers of ozone depleting substances.	An officer not below the rank of Deputy Secretary in the Ministry of Environment and Forests.	In case of substance listed under Group I, Group II, Group III and Group IV up to the 31st December 2009, in case of substances in Group VI up to 31st December, 2039 and in case of substances in Group VIII up to 31st December 2014.	Secretary, Ministry of Environ- ment and Forests.]
i. 8		activities specified in column (2) of Schedule IV (whose capital investment is less than Rs. 1 crore.) Registration of persons engaged in activities in	Officer-in-charge of the office Small Industries Services Institute in respective jurisdiction under Small Industries Development Organisation under the Ministry of Small Scale, Agro and Rural Industries.  An officer not below the rank of a Deputy Secretary in the Ministry of Environment and Forests	<sup>5</sup> [In case of substance listed under Group II up to 31st December, 2006, in case of substances in Group IV up to	of a Deputy Secretary in in the Ministry of Environment and Forests. Secretary, Ministry of Environment and Forests

<sup>1.</sup> Subs. by S.O. 1283(E), dated 31st December, 2003 (w.e.f. 31-12-2003).

<sup>2.</sup> Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

<sup>3.</sup> The figures and brackets "10(2)" omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

<sup>4.</sup> Subs. by S.O. 1033(E), dated 13th March, 2014, for Serial No. 3 and their entries relating thereto (w.e.f. 4-4-2014).

Subs. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

(1) (2)	(3)	(4)	(5)	(6)
5. 11(1)	investment is more than Rs. I crore) Registration of person having facilities to reclaim Ozone Depleting Substances	Officer-in-charge of the office of Small Industries Services Institute in respective jurisdiction under Small Industries Development Organisation under the Ministry of Small Scale, Agro and Rural Industries.	31st December, 2009 and Group VI up to 31st December, 2030]	An officer not below the rank of a Deputy Secretary in the Ministry of Environment and Forests
5. 11(2)	Registration of persons having facilities to destroy Ozone Depleting Substances	Officer-in-charge of the Office of Small Industries Services Institute in respective jurisdiction under Small Industries Development Organisation under the Ministry of Small Scale, Agro and Rural Industries.	`[=++]	An officer below the rank of a Deputy Secretary in the Ministry of Environment and Forests.
(7.5(1)	Registration of importers or exporters of ozone depleting substances.	An officer not below the rank of Deputy Secretary in the Ministry of Environment and Forests.	31st December, 2029.	Secretary, Ministry of Environment and Forests.]
. 12	Registration of manufacturers, importers & exporters of compressors/ (whose capital investment is less than Rs. 1 crore)	Officer-in-charge of the Office of Small Industries Services Institute in respective jurisdiction under Small Industries Development Organisation under the Ministry of Small Scale, Agro and Rural Industries.	of these rules]	An officer not below the rank of a Deputy Secretary in the Ministry of Environment and Forests.
	Registration of manufacturers, importers and exporters of compressors (whose capital investment is more than Rs. I crore)	An officer not below the rank of Deputy Secretary in the Ministry of Environment and Forests	One year after commencement of these rules	Secretary, Ministry of Environment and Forests

PART II For Schedule 1 Group VIII ozone depleting substances

S. Rule No No.	Function	Name of Authority	Last date of Registration	Name of Appellate Authority
1. 3(1) 6(1) 8(1) 11(1)	Registration	As specified in the Insectici 1968 (46 of 1968),	ides Act, As specified in the Insecticides Act, 1968 (46 of 1968)	As specified in the Insecticides Act, 1968 (46 of 1968)

<sup>1.</sup> Omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

<sup>2.</sup> Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

<sup>3.</sup> Subs. by S.O. 1283(E), dated 31st December, 2003 (w.e.f. 31-12-2003).

#### SCHEDULE VI

[See rules 4, 5(1)]

## LIST OF COUNTRIES WHICH ARE PARTY TO THE 1987 MONTREAL PROTOCOL

#### PART I

List of Parties categorized as operating under Article 5, paragraph 1 of the Montreal Protocol

S.No.	Name of country	S.No.	Name of country	5.140.	Name of country
(1)	(2)	(1)	(2)	(1)	(2)
1.	Algeria	26.	Costa Rica	°[55.	Republic of Korea]
1. 1[1A.	Afghanistan	27.	'[Cote d'ivoire]	56.	Kuwait
	Albania	28.	Croatia	57.	Lao People's
1B. 1C.		29.	Cuba		Democratic
2.	Angola]	5[***]	CLU-		Republic of
2.	Antigua and Barbuda	130A.	Djibouti]	58.	Lebanon
2		31.	Dominica	59.	Lesotho
3. ¹[3 <b>A</b> .	Armonial	32.	Dominican Republic	1[59A.	Liberia]
	Armenia] Bahamas	33.	Feuador	°[60.	Libya]
4. 5.	Bahrain	34.	Egypt	61.	Madagascar
		35	El Salvador	62.	Malawi
6.	Bangladesh		Eritrea]	63.	Malaysia
7. 8.	Barbados	6[35B.		64.	Maldives
	Belize Bonin	36.		65.	Mali
9.	Benin	37.	Ethiopia	165A.	Marshall Island]
1[9A.	Bhutan]	38.	Fiji Gabon	10[***]	Waishan Island
2[10.	Plurinational State of	39.	Gambia	67.	Mauritania
11	Bolivia]	40.		68.	
11.	Bosnia and	41.	Georgia	69.	Mauritius
12.	Herzegovina	42.	Ghana	PERSONAL PROPERTY OF THE PERSON NAMED IN	Mexico
13.	Botswana	43.	Grenada	¹[69A.	
	Brazil		Guatemala	11Frm	States of)]
14. 15.	Brunei Darussalam	44.	Guinea	11[70.	Republic of Moldoval
	Burkina Faso		Guinea Bissau]	71.	Mongolia
16.	Burundi	45.	Guyana	171A.	Montenagro]
17.	. Cambodia]	'[45A.		72.	Morocco
	Cameroon	46.	Honduras	73.	Mozambique
11/A	Cape Verde	47.	India	74.	Myanmar
18.	Central African	48.	Indonesia	<i>7</i> 5.	Namibia
10	Republic	49.	Iran, Islamic	1[75A.	Naurul
19.	Chad	free .	Republic of	76.	Nepal
20.	Chile	6[49A.		77.	Nicaragua
21.	China	50.	Jamaica	78.	Niger
	Cook Island]	51.	Jordan	79.	Oman
22.	Colombia	52.	Kenya	80.	Nigeria
23.	Comoros	53.	Kiribati	1[80A.	Niue]
24	Congo	'[53A.		81.	Pakistan
[25.	Democratic Republic	'[54.	Democratic People's		- ukistan
	of the Congo		Republic of Koreal		

1. Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

Subs. by S.O. 1033(E), dated 13th March, 2014, for "Bolivia" (w.e.f. 4-4-2014).
 Subs. by S.O. 1033(E), dated 13th March, 2014, for "Congo, Democratic Republic of" (w.e.f. 4-4-2014).

 Subs. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).
 Serial No. 30 relating to "Cyprus" omitted by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014)

Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

7. Subs. by S.O. 1033(E), dated 13th March, 2014, for "Korea Peoples Democratic Republic of" (w.e.f. 4-4-2014). Subs. of S.O. 1033(E), dated 13th March, 2014, for "Republic of Korea" (w.e.f. 4-4-2014).

9. Subs. of S.O. 1033(E), dated 13th March, 2014, for "Libyan Arab Jamahiriya" (w.e.f. 4-4-2014).

 Omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007). 11. Subs. by S.O. 1033(E), dated 13th March, 2014, for "Moldova" (w.e.f. 4-4-2014).

5.No.	Name of country	S.No.	Name of country	S.No.	Name of country
(1)	(2)	(1)	(2)	(1)	(2)
[SIA. 82. 53. 84. 85. 86. 87. [88A. 89. 90. 91. 192A. 93. 94. 3[94A.	Palau] Panama Papua New Guinea Paraguay Peru Philippines Qatar  Rwanda] Saint Kitts & Nevis Saint Lucia Saint Vincent & the Grenadines Samoa Sao Tome and Principe] Saudi Arabia Senegal Serbia]	96.  [****] 98.  [98A. 99.  [99A. 100. 101.  [101A 102. 103.  [104. 105. 106.	Sierra Leone] Singapore  Solomon Islands Somalia] South Africa South Sudan] Sri Lanka Sudan Suriname] Swaziland Syrian Arab Republic United Republic of Tanzania] Thailand The Former Yugoslav Republic of Macedonia	107.  108.  109. 110.  1110.  1110.  1111.  112.  113.  114.  115.  116.  1***  118.	Togo Tonga] Trinidad and Tobago Tunisia Turkey Turkmenistan Tuvalu] Uganda United Arab Emirates Uruguay Vanuatu] [Venezuela (Bolivarian Republic of)] Yemen Vietnam
95.	Seychelles	Aout	. Timor-Leste]	119.	Zimbabwe

PART II
<sup>2</sup>[\*\*\*]
PART III

### List of Parties categorized as operating under Article 2 of the Montreal Protocol

S.No.	Name of country	S.No.	Name of country	S.No.	Name of country
(1)	(2)	(1)	(2)	(1)	(2)
1.	Australia	5[8A.	Cyprus]	17.	Greece
[1A.	Andora]	9.	Czech Republic	5[17A.	Holy Sea]
2.	Austria	10.	Denmark	18.	Hungary
3.	Azerbaijan	8[***]		19.	Iceland
4.	Belarus	12.	Estonia	20.	Ireland
5.	Belgium	13.	Finland	21.	Israel
[***]		14.	France	22.	Italy
7.	Bulgaria	4[***]		23.	Japan
8.	Canada	16.	Germany		28 S.

1. Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

4. Omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

5. Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

7. Subs. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

Serial No. 88 relating to "Romania" omitted by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

Subs. by S.O. 1033(E), dated 13th March, 2014, for "Serbia and Montenegro" (w.e.f. 4-4-2014). Earlier it was inserted by S.O. 156(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

<sup>6.</sup> Subs. by S.O. 1033(E), dated 13th March, 2014, for "Tanzania, United Republic of" (w.e.f. 4-4-2014).

<sup>8.</sup> Serial No. 11 relating to "Equatorial Guinea" omitted by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

S.No.	Name of country	S.No.	Name of country	S.No.	Name of country
(1)	(2)	(1)	(2)	(1)	(2)
¹[23A.	Kazakhstan]	32. 33.	Poland Portugal	39. 3[***]	Tajikistan
24. 25.	Latvia Liechtenstein		Romania]	41.	Ukraine
26.	Lithuania	34.	Russian Federation	4[42.	United Kingdom of
27.	Luxembourg		San Marino]		Great Britain and
2[27A.	. Malta]	35.	Slovakia		Northern Ireland]
28.	Monaco	36.	Spain	⁵[43.	United States of
29.	Netherlands	<sup>2</sup> [36C.	Slovenia]*		America]
30.	New Zealand	37.	Sweden	44.	Uzbekistan
31.	Norway	38.	Switzerland	°[45.	European Union]

#### SCHEDULE VII

[See rule 10(1), (2)]

#### 'IREGULATION ON IMPORT AND EXPORT OF PRODUCTS CONTAINING OZONE DEPLETING SUBSTANCES]

SI. No.	Name of Product	Name of group of ozone depleting substances.	Date regulation on imports becomes effective.	Date regulation on exports becomes effective.	
(1)	(2)	(3)	(4)	(5)	
<sup>8</sup> [1.	Aircraft, mobile or automobile, boat, train and truck air- conditioning units. (whether incorporated in vehicle or not).	Group VI	Six months after these rules come into force.	Six months after these rules come into force.	
2.	Domestic and commercial refrigeration and air-conditioning or heat pump equipment e.g.  Refrigerators Freezers Dehumidifiers Water coolers Ice machines Air conditioning and heat pump units Compressors	Group I, Group VI	-do-	- <b>d</b> 0-	
3.	Aerosol products, except medical aerosols	Group I, Group VI	-do-	-do-	

- 1. Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).
- 2. Ins. by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).
- 3. Serial No. 40 relating to "Turkmenistan" omitted by S.O. 1033(E), dated 13th March, 2014 (w.e.f.
- 4. Subs. by S.O. 1033(E), dated 13th March, 2014, for "United Kingdom" (w.e.f. 4-4-2014). 5. Subs. by S.O. 1033(E), dated 13th March, 2014, for "USA" (w.e.f. 4-4-2014).
- 6. Subs. by S.O. 1033(E), dated 13th March, 2014, for "European Community" (w.e.f. 4-4-2014). 7. Subs. by S.O. 1033(E), dated 13th March, 2014, for the heading "REGULATION ON IMPORT AND EXPORT PRODUCTS CONTAINING OZONE DEPLETING SUBSTANCES" (w.e.f. 4-4-2014).
- 8. Subs. by S.O. 1033(E), dated 13th March, 2014, for Serial No. 1 to 6 and entries relating thereto (w.e.f. 4-4-2014).
- Ed. S. No. "36C" is incorrect. It should have been S. No. "36A".

44774 15		The second secon			
(1)	(2)	(3)	(4)	(5)	
Portable fire ex System cylinde	r	Group II, Group VI	-do-	-do-	
Insulation boar and pipe cover	ds, panels s	Group I, Group VI	-do-	-do-	
Pre-polymers		Group I, Group VI	-do-	-do]	

Note.—1. S No. 2, column (2) products include insulating material of the product.

2. All products mentioned above are excluded from the purview of this Schedule when transported in consignments of personal or household effects or in similar non-commercial situations normally exempted from customs attention.

# SCHEDULE VIII [See rule 15] EXEMPTION

(i) Use of Methyl Bromide, the ozone depleting substance covered in Group VIII of Schedule 1, in quarantine and pre-shipment applications.

(ii) Ozone depleting substance which are used in laboratory or for analytical purposes

subject to following conditions:-

(a) laboratory uses include equipment calibration; use as extraction solvents, diluents, or carriers for chemical analysis; biochemical research; inert solvents for chemical reactions, as a carrier or laboratory chemical and other critical analytical and laboratory purposes.

(b) ozone depleting substances should have been manufactured to the following

purities:—

CTC (reagent grade	)	99.5	
1, 1, 1-trichloroethan		99.0	
CFC-11	99.5		
CFC-13	99.5		
CFC-12	99.5		
CFC-113	99.5		
CFC-114	99.5	20	
Other w/Boiling P:	> 20°C		99.5
Other w/ Boiling P			99.0
CONTRACTOR OF THE STATE OF THE	- No. 10 - 10 - 10 - 10 - 10 - 10 - 10 - 10	and seed we	

(c) these pure ozone depleting substances can be subsequently mixed by manufacturers, agents, or distributors with other chemicals, as is customary

for laboratory and analytical uses.

(d) these high purity ozone depleting substance and mixtures containing ozone depleting substances shall be supplied only in re-closable containers or high pressure cylinders smaller than three litres or in 10 millilitre or smaller glass ampoules, marked clearly as ozone depleting substances, restricted to laboratory use and analytical purposes and specifying that used or surplus ozone depleting substances should be collected and recycled, if practical. The ozone depleting substances should be destroyed if recycling is not practical.

(iii) Import, export, and production of Group IV, Schedule I ozone depleting substances is excluded from the definition of consumption if such imports and production meant to be used in manufacture of ozone depleting substances

specified in Group I of Schedule I.

(iv) Import and export of any recovered or reclaimed ozone depleting substances is excluded from the definition of consumption. (v) Sub-rule (1) of rule 10 shall not apply to non-commercial sale of products which have been used for at least one year.

(vi) Any rule in public interest with specific approval of the Central Government.

(vii) Use of Group II substances of Schedule I for essential critical application shall as Defence Aircraft, Battle tank and Aviation Industries to be certified by an essential

<sup>1</sup>[(viii) Production of ozone depleting substances specified as Group VI in column (4) of Schedule I for the Protocol approved feedstock uses in manufacture of other

chemicals, with negligible emissions, if any.]

#### SCHEDULE IX [See rule 13(1), 13(6)] . PART I

## PROCEDURE FOR REGISTRATION

1. Application for registration of producers of ozone depleting substances under sub-rule (1) of rule 3 shall be made in Form 9 of Schedule XI.

2. Application for registration of sellers of ozone depleting substances under sub-rule

(1) of rule 6 shall be made in Form 10 of Schedule XI.

<sup>1</sup>[2A. Application for registration of persons under sub-rule (1) of rule 5 shall be made in Form 10A of Schedule XI.]

3. Application for registration of persons under sub-rule (1) of rule 8 shall be made

in Form 11 of Schedule XI.

- 4. Application for registration of persons reclaiming ozone depleting substances under sub-rule (1) of rule 11 shall be made in Form 14 of Schedule XI.
- 5. Application for registration of persons destroying ozone depleting substances under sub-rule (2) of rule 11 shall be made in Form 14 of Schedule XI.
- 6. Application for registration of persons manufacturing, importing or exporting compressors shall be made in Form 13 of Schedule XI.
- 7. A Certificate of Registration shall be issued by the registering authority to those persons who have been registered in accordance with these rules.
- 8. The Certificate of Registration shall contain the following information:-
  - (a) Name of registering authority.
  - (b) Registration number.
  - (c) Information contained in application for registration (excluding enclosures).
  - (d) Signature and seal of registering authority.

#### PART II CONDITIONS OF REGISTRATION [ \*\*\* ]

1. The 'Certificate of Registration' shall be kept at the 'Registered Office' and shall be produced at any reasonable time or reproduced at any reasonable time on request before an Officer of the concerned authority not below in rank to a Section Officer to the Government of India or, in respect of registration under sub-rule (1) of rule 6 an Assistant Manager in the concerned producing enterprise.

2. The registration shall not be done, and shall cease to be valid, if the person to be registered or registered is in violation of these rules.

- 3. Registration under sub-rule (1) of rule 6 shall also be subject to commercial decision of the authority mentioned in column (4) of Schedule V, excluding such registration in respect of ozone depleting substances specified in Group VIII of Schedule I.
- 1. Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).
- 2. The word "renewal" omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007).

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#### SCHEDULE X

[See rules 14(1), (2), (3), (4), (5), (6) and (7)]

#### PART I

## A. Records to be Maintained

Records regarding production of ozone depleting substances

- Dated records and related documents in respect of each producing plant, of—
  - (a) The actual quantity of each ozone depleting substances produced;
  - (b) The actual quantity of each ozone depleting substance used as feed stock, and
  - (c) Information specified in 2(b) and 2(c) below. Records regarding sale and offer for sale of ozone depleting substances.
- (2) Dated records and related documents in respect of-
  - (a) The actual quantity of each ozone depleting substances purchased;
  - (b) The actual quantity of each ozone depleting substances sold within India; the name and address of the recipient of the each shipment and the purpose for which ozone depleting substances was purchased by the recipient. These purposes to be maintained are:
  - (i) Manufacture of aerosols
  - (ii) Manufacture of foam products
  - (iii) Manufacture of fire extinguishers and fire extinguishing systems
  - (iv) Manufacture of Mobile Air-conditioners
  - (v) Manufacture of other Refrigeration and Air-conditioning products.
  - (vi) Solvents use
  - (vii) Exempted use
  - (viii) Selling
  - (ix) Others (please specify).

Records regarding exports of Ozone depleting substances.

(3) Dated records and related documents containing information in respect of each column of Form 3 or 4, as the case may be, of Schedule XI.

Records regarding imports of ozone depleting substances

(4) Dated records and related documents containing information in respect of each column of Form 5 or 6, as the case may be, of Schedule XI.

Paragraphs (4) and (5) omitted by S.O. 1561(E), dated 18th September, 2007 (w.e.f. 18-9-2007). Paragraphs (4) and (5), before omission, stood as under

<sup>4</sup> Notwithstanding generality of provision of para 2 above, registration shall not be renewed unless the applicant has complied with all the reporting requirements under these rules.

Validity of registration under these rules shall be for a period of eighteen months from the date of registration. Its renewal can be done anytime after twelve months from the date of registration/renewal. The renewal will also be valid for eighteen months.".

Record and related document regarding manufacture, import and export of compressor.

(5) Dated records and related document containing information in respect of each column of Form 12 or 13, as the case may be, of Schedule XI. Declaration signed by the recipient in Form 12 of Schedule XI.

## B. Reports to be submitted

- (1) Report on production of ozone depleting substances as per Form 1 of Schedule XI.
- (2) Report on imports of ozone depleting substances as per Form 2 of Schedule XI.
- (3) Report on exports of ozone depleting substances as per Form 3 of Schedule XI.
- (4) Report on sales of ozone depleting substances as per Form 4 of Schedule XI.
- (5) Reports mentioned in Sr. Nos. 1 to 3 above shall be submitted to the Ministry of Environment and Forests. Reports mentioned in Sl. No. 4 above shall be submitted to the registering authority specified in column (4) of Schedule V, who will submit compiled version of the reports, duly countersigned by such authority to the Ministry of Environment and Forests in hard copy as well as in floppy on request.

#### PART II

#### A. Records to be maintained

Records regarding purchase of ozone depleting substances for use in activities specified in column (2) of Schedule IV.

- Dated records of-(1)
  - (a) the actual quantity of each ozone depleting substance purchased from an Indian supplier and the name and address of the Indian supplier;
  - (b) the actual quantity of each ozone depleting substance used separately for each plant and each activity.

## B. Reports to be submitted

- (1) Report on purchase of ozone depleting substances as per Form 5 of Schedule XI.
- (2) These reports shall be submitted to the concerned registering authority specified in column (4) of Schedule V, who will submit compiled version of the report to the Ministry of Environment and Forests. Individual reports will also be submitted by such authority to the Ministry of Environment and Forests on request.

#### PART III

#### A. Records to be maintained

Records regarding purchase of non-ozone depleting substances by beneficiary companies for use in manufacture of products.

- (1) Dated records and related documents in respect of-
  - (1) Actual quantity of each non-ozone depleting substances purchased and the name and address of supplier;
  - (2) Actual quantity of each non-ozone depleting substance used in manufacturing operations separately for each plant and each manufacturing operation.

## B. Reports to be submitted

- Report on use of non-ozone depleting substances by beneficiary companies as per Form 6 of Schedule XI.
- (2) These reports shall be submitted to the concerned authority specified in column (4) of Schedule V, who will submit compiled version of the report to the Ministry of Environment and Forests. Individual reports will also be submitted by such authority to the Ministry of Environment and Forests on request.

#### PART IV

### A. Records to be maintained

Records regarding reclamation

- (1) Dated records and related documents in respect of-
  - (a) the actual quantity of each ozone depleting substance recovered; the name and address of the individual or company from which the ozone depleting substance is recovered and the name and address, if different of the site at which the ozone depleting substance is reclaimed;

## B. Reports to be submitted

- Report on reclamation of ozone depleting substances as per Form 7 of Schedule XI.
- (2) These reports shall be submitted to the Ministry of Environment and Forests through the concerned registering authority specified in column (4) of Schedule V.

#### PART V

### A. Records to be maintained

Records regarding destruction

- (1) Dated records of-
  - (a) the actual quantity of each ozone depleting substance destroyed on the basis of destruction efficiency of the facility employed.

## B. Reports to be submitted

- Report on destruction of ozone depleting substances as per Form 7 of Schedule XI.
- (2) These reports shall be submitted to the Ministry of Environment and Forests through the concerned registering authority specified in column (4) of Schedule V.

#### PART VI

## A. Records to be maintained

Records regarding manufacture, import and export of compressor

 Dated records and related documents containing information in respect of each column of Form 12 of Schedule XI.

### B. Reports to be submitted

- Report on manufacture, import, export and sale of compressor and use of refrigerants in compressors sold as per Form 12 of Schedule XI.
- (2) These reports shall be submitted to the concerned registering authority specified in column (4) of Schedule V, who will submit compiled version of the reports to the Ministry of Environment and Forests. Individual reports will also be submitted by such authority to the Ministry of Environment and Forests on request.

## '[PART VII PRODUCTION OF RECORDS

(1) Records being maintained pursuant to requirements of rule 13 shall be available for inspection at any reasonable time on request by an officer of the registering authority specified in column (4) of Schedule V, not below in rank to a Section Officer to the Government of India. However, persons who are engaged in selling any locally produced ozone depleting substances, they shall make records available for inspection at any reasonable time on request by an officer of the concerned producing enterprise not below in rank to Assistant Manager or on request by an officer of the Ministry of Environment and Forests not below in rank to a Section Officer.]

#### SCHEDULE XI

### FORM 1-Page 1

## REPORT ON PRODUCTION OF OZONE DEPLETING SUBSTANCES

Frequency of report : Annually

Last date for submission of report: Within 60 days of end of the year

Name of company		Period of report : January-December 20					
Name of Group of Ozone Depleting Substance	Name of Ozone Depleting Substances 1	Total Quantity produced fo All uses *2	Quantities proc exempted uses	Quantities produced for exempted uses within			
		d	Quantity pro- luced for feed tock within India	Quantity pro- duced for other exempted use	Schedule VI		
GROUP I	CFC1 <sub>3</sub> (CFC-11)			within India			
	CF2CI2 (CFC-12)						
	C2F4Cl2 (CFC-114)						
	C, F,CI (CFC-115)						
	TOTAL						

<sup>1.</sup> Subs. by S.O. 1033(E), dated 13th March, 2014, for PART VII (w.e.f. 4-4-2014).

		FC	DRM	1-Page 2		
Name of Group of Ozone Depleting Substance	Name of Ozone Depleting Substances 1	Total Quantity produce All uses	y ed for s *2	Quantities produced for		Quantity produces for supply to countries listed in Parts I and II of Schedule VI
			a	duantity pro- uced for feed tock within India	Quantity pro- duced for othe exempted use within India	
Group II	CF <sub>2</sub> BrCl (Halon-1211 CF <sub>3</sub> Br (Halon-1301)	)				
Paper Triul	C <sub>2</sub> F <sub>4</sub> Br <sub>2</sub> (Halon-2402)					
Total						
Group III	CF <sub>3</sub> Cl (CFC-13)					
Total						
Group IV	CC1 <sub>4</sub> (Carbon tetra Chloride)					
Group V	C <sub>2</sub> H <sub>3</sub> Cl <sub>3</sub> (Methy Chloroform <i>i.e.</i> 1.1.1-trichloroethane)					
		2.895				
WC 170			RM	1—Page 3	0.000	
[Group VI]	Name of Ozone Depleting Substances *1	Total Quantity produced All uses	for	Quantities prod exempted uses India *3	Quantity produced for supply to countries listed in Parts I and II of	
<u> </u>			du	uantity pro- iced for feed ick within India	Quantity pro- duced for other exempted use within India	Schedule VI
Group II	CHFCI (HCFC-21)					
	CHF2CI (HCFC-22)					
	CH₂FCI (HCFC-31)					
	C <sub>2</sub> HF <sub>3</sub> Cl <sub>2</sub> (HCFC-123)					
	C <sub>4</sub> HF <sub>4</sub> Cl (HCFC-124)					
	C <sub>2</sub> H <sub>2</sub> F <sub>3</sub> CI (HCFC-133)					
	CH3CFCl₂ (HCFC-141b	o)				
	CH <sub>3</sub> CF <sub>2</sub> Cl (HCFC-142b	)				
	C <sub>3</sub> HF <sub>5</sub> C <sub>2</sub> (HCFC-225)					
	CF3CF2CHCI2 (HCFC-2	225ca)				
	CF2CICF2CHCIF (HCF	C-225cb)				
	TOTAL					

<sup>1.</sup> Subs. by S.O. 1033(E), dated 13th March, 2014, for the heading "Name of Group of Ozone Depleting Substance" (w.e.f. 4-4-2014).

[Sch. XI, Form 1

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#### FORM 1—Page 4

Name of Group of Ozone Depleting Substance	Name of Ozone Depleting Substances *1	Total Quantity produced fo All uses *2	Quantities prod exempted uses or India *3	Quantity produced for supply to countries listed in Parts I and II of Schedule VI	
			Quantity pro- duced for feed stock within India	Quantity pro- duced for other exempted use within India	
1	2	3	4	5	6
Group VII	HBFCs				
Group VIII	(Methyl Bromide) (CH <sub>3</sub> Br)		Total quantity of New Methyl Bromide produ for Quarantine and Pre-shipme applications wi India and for e	l- ced ent thin	
			Signature *4 with seal		

#### FORM 1—Page 5

	-		-	-	~
W	F 15	1 1-1	CA	110	
	-1	ш	-n		

Place...... Signature \* 4........... with seal

- Please see Schedule I for complete list of ozone depleting substances.
- \*2. Total production should be given without any deductions. The Ministry of Environment and Forests would make the necessary deductions in accordance with the definition in rule 2.
- Please see rule 2(k) and give the total quantity used within India as feedstock and quantity exempted under rule 16 from local production.
- \*4. The above Form including the verification portion must be signed in case of an individual by the individual himself or a person duly authorized by him in case of Hindu undivided family by the Karta: in case of a partnership firm by the managing partner, in case of a company by a person duly authorized in that behalf by the Board of Directors and in any other case by a person incharge of or responsible for the conduct of the business.

## FORM 2—Page 1

## DATA ON IMPORTS OF OZONE DEPLETING SUBSTANCES

Frequency of report : Quarterly

Last date for submission of report : Within 30 days of end of the quarter

Nan	ne of Compa	iny			Per	iod of rep	port		
Varr	ne of ozone	depleting s	ubstances *1						
					(in	metric t	onne	es)	
SI. No.	Purchase order No. and date	Bill of Lading No. and	Total Quantity for all uses	Quanti	ity of new	ozone dej to use	oletir as	ng substan	ce importe
		date		New	*2 Recov and Reclain		3 Fe	edstock	Exempte Uses
1)	(2)	(3)	(4)	(5)	(6)			(7)	(8)
	TOTAL						_		
ree		e on	Import licence	Cour	ntry from	Name a	ind	Port of	Port
oard OB alue	) Val	rd (FOB) ue Rs.	No. and date	whic impo	200 M	Address Seller	of	Shipme	nt delive
(9)		(10)	(11)		(12)	(13)		(14)	(15)
то	TAL								
		791						gnature*4 ith seal	L
			FORM	M 2—F	Page 2				
			VER	UFICAT	TON				ogeneter.
				C	1_				ao ne

## [Sch. XI, Form 2 The Ozone Depleting Substances (Regulation and

	Control) Rules, 2000
am competent to ma	re that I am making this application in my capacity as and that I ke this application and verify it by virtue of
Place	Signature *4
Date	with seal
Notes.—	
*1	One form should be used for only one ozone depleting substance. Use separate form for each ozone depleting substance. Please see Schedule I for complete list of all ozone depleting substances.
*2 'Recovery'	The collection and storage of ozone depleting substance from machinery, equipment vessels etc., during servicing or prior to disposal.
*3 'Reclamation'	The reprocessing and upgrading of a recovered ozone depleting substance through such mechanism as filtering, drying, distillation and chemical treatment in order to restore the substance to specified standard of performance. It often involves processing 'off side' at a central facility.
the individual by the Karta i by a person d	m including the verification portion must be signed in case of an individual by himself or a person duly authorized by him, in case of Hindu undivided family, in case of the partnership firm, by the managing partner., in case of a company, uly authorized in that behalf by the Board of Directors and in any other case, incharge of or responsible for the conduct of the business.
	FORM 3—Page 1
REP	ORT ON EXPORTS OF OZONE DEPLETING SUBSTANCES
	Frequency of report : Quarterly
Last date	for submission of report : Within 30 days of end of the quarter
Name of Company	Period of report
Name of ozone de	pleting substances *1
1/2-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-	

Name of Company	Period of report
Name of ozone depleting substances *1	
	(in metric tonnes)

SI. Invoice No. Bill of Quantity Quantity of new ozone depleting substance imported and date exported No. Lading to use as No. and for all uses date New \*2 Recovered Quarantine Feedback and and Feedback Exempted Reclaimed Pre-shipment Uses application\*3 (5)(1) (2)(3)(4)(6) (7) (8)

TOTAL

## The Ozone Deploting Substances (Regulation and Control) Rules, 2000

(10) (11) (12) (13) (14) (15)	ree on ward FOR: alue 5	Free on Board (FOB) Value Ra	No. and date	Country to which exported	Name and Address of buyer	Part of Chipment	Port of deliver
	de la constitución de la constit	(10)	(11)	(12)	(13)	(14)	(15)
	(4)	79.4.435					_

Signature \*4
with seal

## FORM 3—Page 2 VERIFICATION

#### Notes .-

One form should be used for only one ozone depleting substance.

Use separate form for each ozone depleting substance. Please ser
Schedule I for complete list of all ozone depleting substances.

\*2 'Recovery' The collection and storage of ozone depleting substances from machinery, equipment vessels, etc., during servicing or prior to disposal.

Reclamation. The reprocessing and upgrading of a recovered ozone depleting substance through such mechanism as filtering, drying, distillation

substance through such mechanism as littering, drying, distillation and chemical treatment in order to restore the substance to specified standard of performance. It often involves processing 'off side' at a central facility.

For Methyl Bromide only.

\*4 The above Form including the verification portion must be signed incase of an individual, by the individual himself or a person duly authorized by him, in case of Hindu undivided family, by the Karta: in case of the partnership firm, by the managing partner., in case of a company, by a person duly authorized in that managing partner., in case of a company, by a person incharge of behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

## The Ozone Depleting Substances (Regulation and Control) Rules, 2000

## FORM 4—Page 1

## REPORT ON SALE OF OZONE DEPLETING SUBSTANCES

Frequency of report : Quarterly

Last date for submission of report : Within 30 days of end of the Quarter

Name of Company		Period of	report
	PA	RT A	
	(in me	etric tonnes)	
Sl. Name of Quantity of No. Ozone Depleting Substance	ozone depleting substar	Ozone Dep Substance purchased locally	
Produced	*1 *2 Imported Reclaimed	*3 Exported	
Ozone Depleting Substance		1—Page 2 RT B	
		ic tonnes)	
Sl. Name of Ozone No. Depleting Substance	Purpose for which *4 Ozone Depleting Substance was sold to the buyer	Quantity of Ozone Depleting Substance sold to the buyer	Name and address of buyer
TOTAL			
			Signature *5

with seal

### FORM 4—Page 3

		V	ERIFICATION	
and	the annexure and st	e best of my l atements acco	knowledge and belief ompanying it are core	do hereby the information given above rect and complete.
my	I further declare that capacity as	I am submitt	ting and verifying the and that I am compo	information given above in etent to do so.
Plac	e			Signature *5
Date	2			with seal
Note	28.—			
*1	Full report to be	submitted as	s per Form 2	
*2 -do-		-	Form 7	
*3	-do	-	Form 3	
*4	Purposes are: (i)	Manufacture medical pur		g metered dose inhalers for
	(ii)	Manufacture	of foam products.	
	(iii)	Manufacture systems.	e of fire extinguishe	ers and fire extinguishing
	(iv)	Manufacture	of mobile air conditi	oners
	(v)		e of other refrigerate cluding compressors).	ions and air-conditioning
	(vi)	Solvent use.		

- (vii) Exempted use.
- (viii) Selling.
  - (ix) Servicing of fire extinguishers or fire extinguishing system.
  - (x) Metered dose inhalers for medicinal purpose
  - (xi) Manufacture of compressors.
- (xii) Others specify
- The above Form including the verification portion must be signed incase of an \*5 individual, by the Individual himself or a person duly authorized by him, incase of Hindu undivided family, by the Karta : in case of the partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.
- Use separate form for separate ozone depleting substance. \*6

## FORM 5—Page 1

## REPORT ON PURCHASE OF OZONE DEPLETING SUBSTANCES ON END USE BASIS

Frequency of report: Annually

Last date for submission: Within 30 days of end of calender year

Period of report : January-December 20.... Name of Company:

# The Ozone Depleting Substances (Regulation and Control) Rules, 2000

#### PART A

(in metric tonnes)

Name of Ozone Depleting Substance	Quantity of Ozone	Depleting Substance	Quantity of Ozone Depleting Substance purchased locally	Name and address of Indian supplier from whom Ozone Depleting Substance was purchased locally
	*1	*2		
	Imported	Reclaimed		
	TOTAL			

## FORM 5—Page 2

#### PART B

(in metric tonnes)

		(II	1 metric tornics)	
SI. No.	Name of Ozone Depleting Substance	Name and address of enterprise/firm Ozone Depleting Substance was used	*3 Purposes for which Ozone Depleting Substance was used	Quantity of Ozone Depleting Substance used
тот	ΓAL			
			Signature with seal	*4
		VERIF	ICATION	
sole	mnly verify that to	the best of my know	S/ovledge and belief the anying it are correct	information given above and complete.
	I further declare th	hat I am submitting	and verifying the inf and that I am comp	ormation given above in
Place	e		Signature	*4
Date			with seal	
Note	es.—			
1	Full report to be	submitted as per F	form 2.	

- \*2 Full report to be submitted as per Form 7.
- Purpose are: (i) Manufacture of aerosols (excluding metered dose inhalers for \*3 medical purposes).
  - (ii) Manufacture of foam products.
  - (iii) Manufacture of fire extinguishers & fire extinguishing systems.
  - (iv) Manufacture of mobile air conditioners.
  - (v) Manufacture of other refrigerations and air conditioning products (excluding compressors).

- (vi) Solvent used.
- (vii) Exempted use.
- (viii) Selling.
  - (ix) Servicing of fire extinguishers or fire extinguishing system
  - (x) Metered dose inhalers for medicinal purpose.
  - (xi) Manufacture of compressors.
- (xii) Others specify.
- The above Form including the verification portion must be signed incase of an •4 individual, by the individual himself or a person duly authorized by him, in case of Hindu undivided family, by the Karta: in case of the partnership firm, by the managing partner,, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case by a person incharge of or responsible for the conduct of the business.

## FORM 6—Page 1

## REPORT ON USE OF NON-OZONE DEPLETING SUBSTANCES BY BENEFICIARY COMPANIES\*1

Frequency of report : Annually

date for submission : Within 60 days of end of calendar year

Name of Cor	npany		Period of report: January-December 20			
(in metric tonnes)						
Sr. Address of No Factory	Date of Commencement of manufacturing operations with non-Ozone Depleting Substances	Name of ozone Depleting Substances used prior to conversion (if applicable)	Quantity of Octone Depleting Substance used in a period of 12 months prior to conversion (if applicable)	Purpose for which non- Orione Depleting Substance is being used *2	Name of non-Orione Depleting Substance being used	Chiman of new-Chime Depleting Substitute used during the period of report
	TOTAL		5	Signature *	3	
		FORM	6—Page 2			
			ICATION			do hereby
, 1	fy that to the be		vledge and b	elief the ir	formation	given above
olemnly veri	fy that to the be xure and staten	nents accomp	anying it ar	e correct a	ind comple	te.
I further	xure and staten declare that I ar	n submitting	and verifyir	g the info	mation giv	ien above ii
ny capacity a	declare that I ar as		and that I a	m compet	ent to do . A	
lace			2.00	C	4	i i i i i i i i i i i i i i i i i i i
)ate	orecessure in		•	with seal		
Votes.—					man have l	oen notifie
1	port is to be sul	mitted by all	companies	whose na	nies nave t	ACTI III
under	port is to be sul- sub-rule (2) of a es are: (i) Ma	rule 6 or sub nufacture of	-rule (3) of nerosols (ex	rule 14. cluding me	etered dose	inhalers fo

medical purposes).

Date.....

- (ii) Manufacture of foam products.
- (iii) Manufacture of fire extinguishers and fire extinguishing systems.
- (iv) Manufacture of mobile air conditioners
- (v) Manufacture of other refrigerations and air conditioning products (excluding compressors).
- (vi) Solvent used.
- (vii) Exempted use.
- (viii) Servicing of fire extinguishers or fire extinguishing system.
  - (ix) Manufacture of compressors.
  - (x) Others specify.
- The above form including the verification portion must be signed in case of an \*5 individual, by the individual himself or a person duly authorized by him: in case of Hindu undivided family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

#### FORM 7—Page 1

# REPORT ON RECLAMATION OF OZONE DEPLETING SUBSTANCES

Frequency of report : Annually

Last date for submission: Within 60 days of end of calendar year

Na	me of Compar	ny	Period of report : January-December 20			
	(in metric tonnes)					
SI No.	Name of Ozone Depleting Substances	Quantity of *2 Ozone Depleting Substances recovered	Name and Address of company/site from which Ozone Depleting Substances was recovered	Quantity of Ozone Depleting Substances was reclaimed*3	Name and Address of site at which Ozone Depleting Substances was reclaimed	
(1)	(2)	(3)	(4)	(5)	(6)	
	TOTAL		FORM 7—Page	with seal		
			VERIFICATION			
oler	noly verify that	to the best of m	S/o ny knowledge and l ying it are correct	belief the information	n given above and the	
	I further declar	e that I am submi	tting and verifying t I am competent	the information giver	above in my capacity	
lac	e	••		Signature *4		

with seal

Notes.—
Please see Schedule I for list of all ozone depleting substances.

The collection and storage of ozone depleting substances from machinery, equipment equipment vessels during servicing or prior to disposal.

- 'Reclamation' The reprocessing and upgrading or recovered ozone depleting substances through such mechanism as filtering drying, discillation and chemical treatment in order to restore the substance to a specified standard of performance. It often involves processing "off-side" at a central facility.
- The above form including the verification portion must be signed in case of an individual, by the individual himself or a person duly authorized by him in case of Hindu undivided family; by the Karta: in case of a partnership firm by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

#### FORM 8

# REPORT ON QUANTITY OF OZONE DEPLETING SUBSTANCES DESTROYED Frequency of report: Annually

Last date for submission of report : Within 30 days of end of calendar year

Name of Company	Period of report	: January-December 20
	tric tonnes)	
Name of Group of Ozone Depleting Substances	Name of Ozone Depleting Substances	Quantities Distroyed*1
	Sig	nature *2
	wit	th Seal
	VERIFICATION	
solemnly verify that to the best of and the annexure and statement I further declare that I am su	f my knowledge and belief is accompanying it are con- abouting and verifying the	rect and complete. information given above in
my capacity as	anti-tial Luin S	
Place	Signat	ure •2
Date	with s	eal
Notes		
1 Overstand about	he calculated on the basis	s of destruction efficiency

Quantity destroyed should be calculated on the basis of destruction efficiency of the facility employed.

The above form including the verification portion must be signed in case of an individual, by the individual himself or a person duly authorized by him: in case \*2 of Hindu undivided family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

# FORM 9—Page 1

# FORM FOR REGISTRATION OF ENTERPRISES PRODUCING OZONE DEPLETING SUBSTANCES

[See sub-rule (1) of rule 3]

- Name of enterprise 1.
- Address of registered office (including Tehsil, District, State) 2.
- Particulars of factory 3.

· ar	iculars of factory		Date of	Date of
51. No	Name of Ozone Depleting Substance *1	Address of factory where Ozone Depleting Substance is produced (including Tehsil, District, State)	incorporation	of commercial production
1.				
2.				
3.				
4.	N.			

- Name of business house/group to which the enterprise belongs 4.
- Please give name of Managing Director or Chief Executive. 5.
- Please enclose a copy each of the Annual Report, Audited Balance Sheet and Profit 6. and Loss Account of the enterprise for the last three years.

Signature of the applicant \*2 with Seal

#### VERIFICATION

solemnly verify that to the best of my knowledge and belief the information given above and the annexure and statements accompanying it are correct and complete.

I further declare that I am submitting and verifying the information given above in my capacity as ...... and that I am competent to do so.

Place	Signature *2
Date	with seal

#### Notes .-

- Please see Schedule I for list of all ozone depleting substances.
- The above form including the verification portion must be signed in case of an \*2 individual, by the individual himself or a person duly authorized by him: in case of Hindu undivided family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

# FORM 10-Page 1

# FORM FOR REGISTRATION OF ENTERPRISES SELLING OZONE DEPLETING SUBSTANCES

[See sub-rule (I) of rule 6]

	Name	of	firm
1			

Address of registered office (including Tehsil District, State) . 2.

Date of registration and the name of Act under which registered (A copy of such 3. registration to be attached):

Particulars of sales outlet 4.

51	ubstance	Depleting Substance	Substance from whom Ozone Depleting Substance was purchased during the past twelve months
		Substance	Dep

### FORM 10—Page 2

Name of Proprietor or Chief Executive: 5.

Please attach a copy of latest Income Tax Assessment Order:

> Signature of the applicant \*2 with seal

#### VERIFICATION

I declare that the enterprise/firm mentioned in Serial No. 1 above has not applied for registration under sub-rule (1) of rule 6 of the Ozone Depleting Substances (Regulation and Control ) Rules, 2000 with any other registering authority.

I......S/o...... solemnly verify that to the best of my knowledge and belief the information given above and the annexure and statements accompanying it are correct and complete:-

I further declare that I am submitting and verifying the information given above in my capacity as ......and that I am competent to do so.

Signature \*2 ..... Place..... with seal Date.....

#### Notes.—

Please see Schedule I for list of all ozone depleting substances. \*1

The above form including the verification portion must be signed in case of an \*2 individual, by the individual himself or a person duly authorized by him: in case of Hindu undivided family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

#### IFORM 10A—Page 1

# FORM FOR REGISTRATION OF ENTERPRISES IMPORTING/EXPORTING OZONE DEPLETING SUBSTANCES [SUB-RULE (1) OF RULE 5]

Name of firm

2. Address of registered office (including Tehsil, District, State)

3. Date of registration and the name of Act under which registered (A copy of such registration to be attached)

4. Particulars of importers or exporters

Ins. by S.O. 1033(E), dated 13th March, 2014 (w.e.f. 4-4-2014).

SI. No.	Name*1 of occurs depleting substances	Address of importers or exporters.	Date of start of import or export of ozone depicting substances	Name and address from or to whom ozone depleting substance was imported or exported during the past twelve months
_				

#### FORM 10A -Page 2

Name of Proprietor or Chief Executive 6. Please attach a copy of latest Income Tax Assessment Order:

Signature of the applicant \*2 with scal

VERIFICATION

I declare that the enterprise/firm mentioned in Sr. I above has not applied for registration under sub-rule (1) of rule 5 of the Ozone Depleting Substances (Regulation and Control) Rules, 2000 with any other registering authority

best of my knowledge and belief the information given above and the annexure and

statements any accompanying it are correct and complete.

I further declare that I am submitting and verifying the information given above in my capacity as.....and that I am competent to do so.

Signature \*2 ..... with scal Date.....

Notes .-\*1 Please see Schedule I for list of all ozone depleting substances.

\*2 The above Form including the verification portion must be signed in case of an individual by the individual himself or a person duly authorised by him, in case of Hindu undivided family, by the Karta: in case of the partnership firm, by the managing partner, in case of a company, by a person duly unthorised in that behalf by the Board of Directors and in any case, by a person in-charge of or responsible for the conduct of the business.

#### FORM 11—Page 1

#### FORM FOR REGISTRATION OF ENTERPRISES USING OZONE DEPLETING SUBSTANCES IN ACTIVITIES SPECIFIED IN COLUMN 2 OF SCHEDULE IV

(See sub-rule (1) of rule 8)

#### PART A

#### ACTIVITIES RELATING TO MANUFACTURE OF PRODUCTS USING OZONE DEPLETING SUBSTANCES

Name of the enterprise:

Address of registered office (including Tehsil, District, State)

3. Particulars of factory.

Sr No.	Address of factory where products using Ozone Depleting Substances are produced (including Tehril. District, State)	Name of products being manufactured*1	Date of incorporation/ registration	Date of commencement of commercial production
1.				
2.				
2				
3				

the enterprise belongs:

5. Please give name of Managing Director or Chief Executive

Page...

Control) Rules, 2000 Please enclose a copy of the latest Annual 6. Report, Audited Balance Sheet and Profit and Loss Account of the enterprise. Signature of the applicant \*2..... with seal VERIFICATION I declare that the enterprise/firm mentioned in Sr. 1 above has not applied for registration under sub-rule (1) of rule 6 of the Ozone Depleting Substances (Regulation and Control) Rules, 2000 with any other registering authority. hereby solemnly verify that to the best of my knowledge and belief the information given above and the annexure and statements any accompanying it are correct and complete. I further declare that I am submitting and verifying the information given above in my capacity as.....and that I am competent to do so. Signature \*2 ..... Date..... with seal Notes .-Products to include one of the following :-(i) Aerosols (excluding metered dose inhalers for medicinal purposes); (ii) Foam Products, (iii) Fire Extinguishers or fire extinguishing systems; (iv) Mobile Air Conditioners; (v) Other refrigeration & Air conditioning products (excluding compressors); (vi) Products where ozone depleting substances are used as solvents; (vii) Metered Dose Inhalers for medicinal purpose. The above form including the verification portion must be signed in case of an \*2 individual, by the individual himself or a person duly authorized by him: in case of Hindu undivided family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business. PART 11—Page 2 PART B ACTIVITIES RELATING TO SERVICING OF FIRE EXTINGUISHERS OR FIRE EXTINGUISHING SYSTEMS 1. Name of the enterprise/firm Address of registered office (including Tehsil, District, State) 3. Date of registration and the name of Act under which registered. (A copy of registration to be attached) Yes/No Servicing fire extinguishers 5. Yes/No Servicing fire extinguishing systems 6. Address of servicing outlet 7. Date of commencement of servicing activities Name of Proprietor/ Chief Executive Committee Please enclose a copy of the latest Annual Report, Audited Balance Sheet and Profit and Loss Account of the enterprise or Income Tax Assessment Order. Signature of the applicant \*1..... with seal VERIFICATION I declare that the enterprise/firm mentioned in Serial No. 1 above has not applied for registration under sub-rule (1) of rule 6 of the Ozone Depleting Substances (Regulation and Control) Rules, 2000 with any other registering authority.

# The Ozone Depleting Substances (Regulation and Sch. XI, Form 11 Control) Rules, 2000

I further declare that I am submitting and	verifying the information given above in
my capacity as	and that I am competent to do so.
Place	Signature *2
Date	with seal
Notes.—	. 1 d in case of

\*1 The above form including the verification portion must be signed in case of an individual, by the individual himself or a person duly authorized by him: in case of Hindu undivided family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

# FORM 12—Page 1 REPORT ON MANUFACTURE, IMPORT, EXPORT AND SALE OF COMPRESSORS

Frequency of report : Quarterly

Last date for submission of report : Within 30 days of end of the quarter

Name	of Company		Period of report		
SL No.	Size of Comp	oressor Produced	i Imported	No. of compressors Exported	
(1)	(2)	(3)	(4)	(5)	
TC	OTAL				
	compressors ld in India	Name and address of Indian buyer	Name of refrigerant if compressor was charged at the premises of the company	Quantity of refrigerant used	
	(6)	(7)	(8)	(9)	
тс	OTAL				
			Signature *2 with seal		
		VE	RM 12—Page 2 ERIFICATION	de	
given a I f my cap Place	bove and the urther declare	ify that to the be annexure and stat that I am submitt	est of my knowledge and ements accompanying it are ting and verifying the information and that I am consideration Signature *2 with seal	belief the information correct and complete mation given above in	

Notes .-

The above form including the verification portion must be signed in case of an individual, by the individual himself or a person duly authorized by him: in case of Hindu undivided family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

# FORM 13—Page 1

# FORM FOR REGISTRATION OF ENTERPRISES MANUFACTURING, IMPORTING OR EXPORTING COMPRESSORS

Name of the enterprise/firm:  Address of registered office (including Tehsil, District, State)  Particulars of factory manufacturing Compressors (for manufacturers)  SI. Address of factory where compressors are No. produced (including Tehsil, District, State)  (1) (2) (3) Date of commencement of commercial production or registration or registration or registration commercial production (1) (2) (3) (4)  2. Particulars regarding imports: (for importers)  Sr.No. Address of companies from whom importing Date of start of importing (1) (2) (3)  1. 2. Particulars of sales outlet (for exporters and/or traders)		(See r	ule 12)	-
Tehsit, District, State) Particulars of factory manufacturing Compressors (for manufacturers)  SI. Address of factory where compressors are No. produced (including Tehsil, District, State)  (1) (2) (3) (3)  Date of commencement of commercial production or registration  (2) (3) (4)  1.  2.  Particulars regarding imports: ((for importers))  Sr.No. Address of companies from whom importing  Date of start of importers)  Sr.No. Address of sales outlet ((for exporters and/or traders))  SI. No. Address of sales outlets  Date of start of importers (3)  Date of start of importers (3)  1.  2.  Particulars of sales outlet ((for exporters and/or traders))  SI. No. Address of sales outlets  Date of start of importers (3)  Date of start of importers (3)  (4)  1.  2.  Particulars of sales outlet (for exporters and/or traders)  SI. No. Address of sales outlets  Date of start of importers (3)  Date of start of importers (4)  Date	Nar	ne of the enterprise/firm :		
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Si. Address of factory where compressors are produced (including Tehsil, District, Stare)  (1) (2) (3) (4)  1. 2.  Particulars regarding imports: (for importers)  Sr.No. Address of companies from whom importing			:	
SI. Address of factory where compressors are No. produced (including Tehsil, District, State)  (1) (2) (3) (4)  1. 2. Particulars regarding imports: (for importers)  Sr.No. Address of companies from whom importing  (1) (2) (3) Date of commercial production or registration.  Sr.No. Address of companies from whom importing  (1) (2) (3) (4)  1. 2. Particulars of sales outlet (for exporters and/or traders)  SI. No. Address of sales outlets  (for exporters and/or traders)  SI. No. Address of sales outlets  (1) (2) (3) (4)  1. 2. Name of Business house/group to which the enterprise belongs: Please give name of Managing Director or Chief Executive: Please enclose a copy each of the latest Annual Report, Audited Balance Sheand Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	Con	pressors (for manufacturers)		
(1) (2) (3) (4)  2. Particulars regarding imports: (for importers)  Sr.No. Address of companies from whom importing (1) (2) (3)  1. 2. Particulars of sales outlet (for exporters and/or traders)  Sl. No. Address of sales outlet (for exporters and/or traders)  Sl. No. Address of sales outlet (1) (2) (3) (4)  1. 2. Particulars of sales outlet (5) (4) (4)  1. 2. Particulars of sales outlet (6) (4) (4) (5) (6) (7) (8) (9) (9) (9) (1) (1) (1) (2) (2) (3) (4) (4) (4) (4) (5) (6) (6) (6) (6) (6) (7) (7) (7) (7) (7) (7) (7) (7) (7) (7	-			
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2.  Particulars regarding imports: (for importers)  Sr.No. Address of companies from whom importing  (1) (2) (3)  1.  2.  Particulars of sales outlet (for exporters and/or traders)  Sl. No. Address of sales outlets  Date of start of sales  Date of start of exporters and/or traders)  Sl. No. Address of sales outlets  Date of start of sales  Date of start of exporters and/or traders)  Sl. No. Address of sales outlets  Date of start of exporters and/or traders)  Sl. No. Address of sales outlets  Date of start of exporters and/or traders)  Sl. No. Address of sales outlets  Date of start of exporters and exporters a	(1)	(2)	(3)	
Particulars regarding imports:  (for importers)  Sr.No. Address of companies from whom importing  (1) (2) (3)  1.  2.  Particulars of sales outlet (for exporters and/or traders)  Sl. No. Address of sales outlets  Date of start of sales  Date of start of exporters and/or traders)  Sl. No. Address of sales outlets  Date of start of sales  Date of start of exporters  (1) (2) (3) (4)  1.  2.  Name of Business house/group to which the enterprise belongs: Please give name of Managing Director or Chief Executive: Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	1.			(-)
(for importers)  Sr.No. Address of companies from whom importing  (1) (2) (3)  1.  2.  Particulars of sales outlet (for exporters and/or traders)  SI. No. Address of sales outlets  (1) (2) (3) (4)  1.  2.  Name of Business house/group to which the enterprise belongs: Please give name of Managing Director or Chief Executive: Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	2.			
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(1) (2) (3)  1.  2.  Particulars of sales outlet (for exporters and/or traders)  SI. No. Address of sales outlets Date of start of sales Date of start of export (1) (2) (3) (4)  1.  2.  Name of Business house/group to which the enterprise belongs: Please give name of Managing Director or Chief Executive: Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	Sr.N	o. Address of companies from who	om importing	Date of start of import
1. 2.  Particulars of sales outlet (for exporters and/or traders)  SI. No. Address of sales outlets  Date of start of sales  Date of start of export  (1)  (2)  (3)  (4)  1.  2.  Name of Business house/group to which the enterprise belongs: Please give name of Managing Director or Chief Executive: Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	(1)			
Particulars of sales outlet (for exporters and/or traders)  SI. No. Address of sales outlets  Date of start of sales  Date of start of export  (1)  (2)  (3)  (4)  1.  2.  Name of Business house/group to which the enterprise belongs: Please give name of Managing Director or Chief Executive: Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	1.			(-)
(for exporters and/or traders)  SI. No. Address of sales outlets  Date of start of sales  Date of start of export  (1) (2) (3) (4)  1.  2.  Name of Business house/group to which the enterprise belongs: Please give name of Managing Director or Chief Executive: Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	2.			
Name of Business house/group to which the enterprise belongs:  Please give name of Managing Director or Chief Executive:  Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1		V2.416		Date of start of export
Name of Business house/group to which the enterprise belongs:  Please give name of Managing Director or Chief Executive:  Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1		(2)	(3)	(4)
Name of Business house/group to which the enterprise belongs:  Please give name of Managing Director or Chief Executive:  Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	- 2011			
Please give name of Managing Director or Chief Executive:  Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	10000	e of Business house/group to u	thich the enterprise l	nalaman
Please enclose a copy each of the latest Annual Report, Audited Balance She and Profit and Loss Account or Income Tax Assessment Order of the enterprise firm.  Signature of the applicant *1	Pleas	se give name of Managing Direct	tor or Chief Executiv	e:
with seal  VERIFICATION  declare that the enterprise/firm mentioned in Serial No. 1 above has not applied istration under sub-rule (1) of rule 6 of the Ozone Depleting Substances (Regulation ontrol.) Rules, 2000 with any other registering authority.  S/o	Pleas and	se enclose a copy each of the la Profit and Loss Account or Incom	test Annual Report,	Audited Balance Shee
declare that the enterprise/firm mentioned in Serial No. 1 above has not applied istration under sub-rule (1) of rule 6 of the Ozone Depleting Substances (Regulation ontrol.) Rules, 2000 with any other registering authority.  Sometimes of the best of my knowledge and belief the information given above annexure and statements accompanying it are correct and complete.  Surface that I am submitting and verifying the information given above eacity as				e applicant *1
istration under sub-rule (1) of rule 6 of the Ozone Depleting Substances (Regulation ontrol) Rules, 2000 with any other registering authority.  S/o				
ly verify that to the best of my knowledge and belief the information given above annexure and statements accompanying it are correct and complete.  The declare that I am submitting and verifying the information given above pacity as	istrat ontro	ion under sub-rule (1) of rule 6 of l ) Rules, 2000 with any other r	the Ozone Depleting registering authority.	Substances (Regulatio
Parither declare that I am submitting and verifying the information given above pacity as and that I am competent to do so	LLY VE	rify that to the best of my knowle	edge and belief the in	formation given abou
Signature *1	urthe pacity	r declare that I am submitting ar	nd verifying the infor	mation given above

#### "istes-

The above form including the varification portion must be signed in case of an individual, by the individual himself or a person duly authorized by him in case of Hindu undividual family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.

#### FORM 14

# FORM FOR REGISTRATION \*: OF ENTERPRISES RECLAIMING/ DESTROYING OZONE DEPLETING SUBSTANCES

(See rule 11)

1.	Name of the enterprise:
2	Address of Registered office (including Tehnil, District, State):
3.	Particulars of factory:

(A)	Name of Ozone Depleting Submance *3	Address of factory where Ozone Depleting Substance is being reclaimed/destroyed (including Tehni), District, State)	Date of incorporation or registration	Date of commencement of commercial reclamation/ destruction
1.				
2				
3				
4.				

- Name of business house/group to which the enterprise belongs:
- Please give name of Managing Director or Chief Executive :
- Please enclose a copy each of the latest Annual Report, Audited Balance Sheet and Profit and Loss Account of the enterprise.

Signature of the applicant \*1.....with seal

#### VERIFICATION

VER	UPICATION
I declare that the enterprise/firm m	entioned in Serial No. I above has not applied
for registration under sub-rule (1) of	f rule 6 of the Ozone Depleting Substances
(Regulation and Control) Rules, 2000 w	ith any other registering authority.
	S/o do hereby
	owledge and belief the information given above
and the annexure and statements accord	
	g and verifying the information given above in
my capacity as	and that I am competent to do so.
Place	Signature *1
Date	with seal

### Notes .-

- The above form including the verification portion must be signed in case of an individual, by the individual himself or a person duly authorized by him: in case of Hindu undivided family, by the Karta: in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorized in that behalf by the Board of Directors and in any other case, by a person incharge of or responsible for the conduct of the business.
- Please use separate Form for reclamation and destruction.
- Please see Schedule 1 for list of all ozone depleting substances.

#### SCHEDULE XII

(See rules 6(1) and 7)

Information regardi			
Information regardi	END-USE	DECLARATION	
	ng seller of oz	one depleting substances:	
Name of supplier	***************		
Address	**************		
Information regarding	ng purchaser o	of ozone depleting substan	nces
Name of recipient			
Address			***************************************
	***************************************		**************************
Fax:	***************************************		
Telephone No.	***************************************		
Registration No.	*******************		
Name and address	of Registering	Authority	
Name of Ozone Depletin	ng Substance	Purpose* 1 for which Ozone Depleting Substance is purchased	
	ng Substance		Depleting Substant purchased
	ng Substance	Ozone Depleting	Depleting Substan- purchased Kg
	ng Substance	Ozone Depleting	Depleting Substand purchased Kg
	ng Substance	Ozone Depleting	Quantity of Ozone Depleting Substand purchased Kg Kg
	ng Substance	Ozone Depleting	Depleting Substand purchased Kg Kg

# The Ozone Depleting Substances (Regulation and Control) Rules, 2000

#### VERIFICATION

	VERIFICATION
solemnly verify that to the best of n	S/o
Place Date	Signature *3with seal
Notes.—	

- Purposes are: •1
- (i) Manufacture of aerosols (excluding metered dose inhalers for medicinal purposes).
  - Manufacture of foam products.
  - Manufacture of fire extinguishers and fire extinguishing systems. (iii)
  - Manufacture of mobile air conditioners. (iv)
  - (v) Manufacture of other Refrigerations & Air Conditioning products (excluding compressors).
  - (vi) Solvents used.
  - (vii) Exempted use.
  - (viii) Selling.
    - (ix) Servicing of fire extinguishers or fire extinguishing systems (applicable for Group II ODS).
    - (x) Manufacture of metered dose inhalers for medicinal purposes.
  - (xi) Manufacture of compressors.
  - (xii) Others—specify (excluding servicing).
- Use a separate form for quantities of ozone depleting substances for which the \*2. Central Government has granted exemption from these rules.
- The above Form including the verification portion must be signed in case of an individual, by the individual himself or a person duly authorised by him; in case •3. of Hindu undivided family, by the Karta; in case of a partnership firm, by the managing partner, in case of a company, by a person duly authorised in that behalf by the Board of Directors, and in any other case, by a person incharge of or responsible for the conduct of the business.

#### PART II

A person purchasing ozone depleting substances will produce a copy of certificate of registration issued under sub-rule (1) of rule 8 before the person selling such ozone depleting substances along with the declaration specified in Part I above. The copy of such certificate of registration should have been duly attested in case of a company by the Company Secretary or a full time Director of the company, in case of a partnership firm by the Managing partner and in any other case by Public Notary or a Gazetted Government Officer. The person selling ozone depleting substances shall verify particulars given in serial numbers 2, 3 and 4 of declaration specified in part I above with the corresponding particulars mentioned in the certificate of registration.